BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH AT KOLKATA

O.A. NO. 13 OF ~~2024~~ 2025

[Under Section 18(1) read with sections 14 & 15 and under Section 18 (2) of the National Green Tribunal Act, 2010]

Original Application No. ..... /2024/EZ

SUDIP CHAUDHURI * BICHANNAGAR COURT 24 PGS. (N) GOVT. OF INDIA * NOTARY 6584/2008

IN THE MATTER OF:

RASMITA PATRA

...APPLICANT

VERSUS

Central Pollution Control Board & ORS. ...RESPONDENTS

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SUDIP CHAUDHURI * INDIA * GOVT. OF * NOTARY 6584/2008 * BIDHANNAGAR COURT 24 PGS.

Date: 28.11.2024 **FILED BY:**

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, AT KOLKATA
O.A. NO. _____ OF 2024

SUDIP CHAUDHURI NOTARY 6584/2008 BIDHANNAGAR COURT 24 PGS. (M) GOVT. OF INDIA

MEMO OF PARTIES

Rasmita Patra Wife Of Chandan Patra
Resident Of Manatira, Manitira Dburi,
Jajapur, Odisha, Pin - 755026. (Applicant)

Email- office.udittahalder1@gmail.com

versus

Central Pollution Control Board (Respondent no. 1)
Through its ~~Chairman~~ Member Secretary, Parivesh Bhawan,
East Arjun Nagar, Delhi-110032
Email: ccb.cpcb@nic.in

2. State of Odisha

Through Additional Chief Secretary
Forest,Environment and Climate Change, Govt. of Odisha (Respondent no.2)
Kharavel Bhavan, Bhubaneswar, Odisha-755101.

Email:**fesec.or@nic.in**

3. District Collector, Jajpur
At /P.O/Town/Dist-Jajpur Odisha-755001.
Email: **dm-jajpur@nic.in**

(Respondent no.3)

4. Superintendent of Police
Panikoili, Jajpur, Odisha- 755043. (Respondent no.4)

SUDIP CHANDHURI NOTARY 6584/2008 BARASAT COURT 24 PGS. (N) GOVT. OF INDIA

5. Union Of India,
Through Secretary (Respondent no.5)
Ministry of Environment Forest and Climate Change (MoEFCC),
Indira Paryavaran Bhawan Jorbagh Road,
New Delhi -110003, India.
Email: mefcc[at]gov[dot]in

6. Divisional Retail Sales head,
Through Senior Executive
Indian Oil Corporation Ltd (MD), (Respondent no.6)
Bhubaneswar Division Office,
Indian Oil Bhawan, At-Chandrasekharpur,
Town-Bhubaneswar, Dist- Khurda.
Email:sdekate@indianoil.in

7. The Managing Director, IDCO,
(Industries Department, Government of Odisha) {Respondent no.7}
At/Town-Bhubaneswar, Dist-Khurda.
Email-md-idco@nic.in

8. The Tahasildar, Danagadi, (Respondent no.8)
At/Vill-Danagadi, Dist-Jajpur 755026.
tdrdangadi@gmail.com

9. Jyoti Prakash Swain, Prop. of Jyoti Filing (Respondent no.9)
Station, At/Po-Marshaghai, Dist.- Kendrapara.

FILED BY:

Date: 03.12.2024

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, AT KOLKATA
O.A. NO. _____ OF 2024

IN THE MATTER OF:

Rasmita Patra Wife Of Chandan Patra
Resident Of Manatira, Manitira Dburi,
Jajapur, Odisha, Pin - 755026. ...APPLICANT

VERSUS

...RESPONDENTS

Central Pollution Control Board

SUDIP CHAUDHURI NOTARY 6584/2008 BIDHANNAGAR COURT 24 PGS. (N) GOVT. OF INDIA

SYNOPSIS

The Applicant is a citizen of India and permanently resides at the address as mentioned in the cause title hereinabove and is the Sarpanch of Mantira Gram Panchayat. The Applicant has filed this Application against ongoing as well as probable pollution and violation of central Pollution Control Board office Memorandum "guidelines" No. B-13011/1/2019-20/AQM/0814 due to construction of a fuel station by the Respondent no. 9 herein in violation of the statutory guidelines and by dumping toxic waste upon irrigation/storm water channels. In spite of numerous complaints, the authorities did not take any steps, and finding no alternatives the Applicant was compelled to approach this Hon'ble Tribunal for justice.

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SUDIP CHAUDHURI
NOTARY
6584/2008
BARASAT COURT 24 PGS. (N) GOVT. OF INDIA

LIST OF DATES

26.06.2020	The Govt. of India a revised guideline for construction of new retail outlet (petrol Pump).
30.12.2023	The Petitioner being the sarpanch of mantira Gram panchayat convened a meeting wherein the grievance of the villagers with regard to construction of new retail outlet (petrol pump)at Dasmania was discussed.
04.01.2001	THE grievance of the villagers was forwarded to the collector , Jaipur by the petitioner as well to the Tahasildar , Danagadi.
07.02.2024	The Deputy collector (Judicial) , Jaipur directed the Tahasildar , Danagadi to enquire into the matter to take necessary steps.
09.02.2024	The Tasildar, Danagadi informed petitoner and the other villagers to apper before him for redressal of their grievance .
28.02.2024	Letter To The Tasildar, Danagadi informed petitoner and the other villagers to apper before him for redressal of their grievance.
09.08.2024	The petitioner along with other villagers again approced the collector , jaipur for their grievance .

(7)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, AT KOLKATA
O.A. NO. _____ OF 2024

SUDIP CHAUDHURI NOTARY 6584/2008 BIDHANNAGAR COURT 24 PGS (N) GOVT OF INDIA

BETWEEN

Rasmita Patra Wife Of Chandan Patra
Resident Of Manatira, Manitira Dburi,
Jajapur, Odisha, Pin - 755026. (Applicant)

versus

CENTRAL POLLUTION CONTROL BOARD (Respondent)

To,
The Hon'ble Chairperson and His Companion Members of this Hon'ble Tribunal.

AN APPLICATION UNDER SECTION 14 15 and under Section 18 (2) OF THE NATIONAL GREEN TRIBUNAL ACT, 2010.

MOST RESPECTFULLY SHOWETH:

1. That the Applicant is a citizen of India and resides at the address mentioned in the cause title herein above. The Applicant is filing the instant application under Section 14 and 15 read with section 18 of the National Green Tribunal Act, 2010.

2. That the Applicant is filing this Application against gross pollution and environmental damages contemplated to be caused due to construction of a retail fuel station at plot no. 227, 350, 351, 349, 350/929 under Khata no. 130, Mouza – Dasmania, District - Jajpur by encroaching upon irrigation and

storm water stream and by causing traffic congestion in the vicinity of the proposed fuel station.

"True Copy of Photograph pertening to various areas of Dasmania District-Jajpur "Mantira Gram Panchyat " ***Annexure P-1***

3. That as per the CPCB guidelines, new petrol pumps/Retail Outlets shall not be located within a radial distance of 50 m (from fill point/ dispensing unit/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per the local laws. It is also mandated that in case of constraints in complying with 50 m distance criteria, the petrol pump/ RO shall implement additional safety measures as prescribed by the Petroleum Explosive Safety Organization. The guideline further insists on a minimum 30 m distance criteria between the new petrol pump/ RO and schools/ hospitals/ residential areas designated by local laws. The guidelines were issued vide CPCB office memorandum No. B-13011/1/2019-20/AQM/0814 dated 07-01-2020. That, it is further submitted that as per the CPCB guidelines, new petrol pumps/ Retail Outlets (hereinafter referred as ROs) shall not be located within a radial distance of 50 m (from fill point/ dispensing unit/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per the local laws. It is also mandated that in case of constraints in complying with 50 m distance criteria, the petrol pump/ RO shall implement additional safety measures as prescribed by the Petroleum Explosive Safety Organization (hereinafter referred as PESO). The guideline further insists on a minimum 30 m distance criteria between the new petrol pump/ RO and schools/hospitals/ residential areas designated by local laws. The guidelines were issued vide CPCB office memorandum No. B-13011/1/2019-20/AQM/0814 dated 07-01-2020.

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"The Govt. of India a revised guideline for construction of new retail outlet (petrol Pump). "NOC" ***Annexure P-2.***

4. That on and from December 2023 the project proponents of the proposed fuel station started dumping waste and debris at the proposed site, and started encroaching irrigation and storm water drains passing along the proposed site.

Local villagers protested against such illegal dumping of waste and debris as a result of which the illegal dumping was temporarily stopped.

5. That the proposed fuel station is being set up above irrigation and storm water drain/channel which has led to the clogging and causing obstruction of natural runoff of the water which is meant for providing irrigation water to nearby agricultural fields. The project proponent is trying to encroach upon such water channels to construct its fuel station which will not only cause damage to the ecology of the area but will also affect natural irrigation process of adjoining agricultural fields.

6. That road abutting the proposed site is a very busy thoroughfare, many school goers pass along the said area. Construction of a fuel station without taking any measures for traffic management or in absence of service land will pose threat to pedestrians and cyclists especially students passing through the said area. It will also lead to traffic congestion resulting in excessive emission of smoke and fugitive particles into the air.

SUDIP CHAKRABORTY ★ NOTARY 6584/2008 ★ BIDHANNAGAR COURT 24 PGS. (N) GOVT. OF INDIA

7. That the said fuel station is also being constructed by violating the guidelines prescribed by the Government of India for establishment of retail outlet i.e. fuel stations which is illegal and bad in law.

8. That the Applicant herein being the Sarpanch of the local Mantira Gram panchayat along with other ward members and villagers lodged verbal or written complaint with the Collector, Jajpur against construction of the proposed fuel station at Dasmania on a plot of land allotted by the Respondent no. 7 being plot no. 227, 350, 351, 349, 350/929 admeasuring about 0.40 decimals under Khata no. 130, Mouza - Dasmania by violating the guidelines prescribed by Government of India vide memo dated 26.06.2020.

9. That on 30.12.2023 the Applicant along with the ward members of Mantira Gram Panchayat held a meeting at their office wherein it was decided that the proposal for construction of the said new retail outlet/fuel station is not as per the guidelines prescribed by the government of India and since there are two other petrol pumps in the same mouza i.e. Mouza – Dasmania the new

proposed fuel station will cause difficulties to the local villagers. Due to lack of traffic arrangements and drainage facility from the said proposed land the construction will not be feasible. The Applicant along with other ward members submitted their grievance with the Collector, Jajpur and the Tahasildar, Dangadi vide letter dated 04.01.2024 requesting them to take necessary steps.

Photocopies of the Resolution dt. 30.12.2023 and letter dt.04.01.24 are annexed herewith and collectively marked by the letter and figure '***Annexure P-3***…".

10. That after receipt of the above mentioned representation the Collector, Jajpur directed the Deputy Collector, Judicial, Jajpur to look in to the matter and accordingly the Deputy Collector, Judicial Jajpur issued a letter on 07.02.2024 to the Tahasildar, Dangadi to take necessary action and submit a report for taking further course of action with regard to the issuance of NOC for constriction of retail outlet (Petrol pump) at Dasmania.

SUDIP CHAKRABORTI
NOTARY
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BIDHANNAGAR COURT 24 PGS. (M) GOVT. OF INDIA

11. That Applicant herein being the Sarpanch of the local panchayet wherein the proposed fuel station is being constructed called a meeting based on the grievance of the villagers on 30.12.2023 wherein it was resolved, inter alia, to escalated the grievance of the villagers before the higher authorities and accordingly the Applicant submitted a representation before the Learned Collector, Jajpur as well as before the Tahasildar, Dangadi vide letter dated 04.01.2024. The Learned Deputy Collector Judicial, Jajpur directed the Tahsildar, Dangadi to take necessary action and to submit a report but till date no action has been take in connection with the representation submitted by the Applicant.

Copy of the Letter dated 07.02.2024 is annexed herewith and marked by the letter and figure ' ***ANNEXURE P-4"***

12. That the proposed fuel station is being proposed to be constructed by grossly violating the guidelines prescribed by the Government of India and by violating the sitting criteria prescribed by the CPCB. The authorities

inspite of being fully aware about the norms deliberately resorted to grant permission for setting up the proposed fuel station.

13. That on 28.02.2024 the Tahasildar, Danagadi informed the Applicant and others regarding objection raised by the local villagers with regard to contruction of the aformentioned petrol pump. Letter To The Additional District Magistrate, Jajur informed by Tahasildar, Danagadi and the other villagers apperd before him for redressal of their grievance.

Letter To The Tasildar, Danagadi informed petitoner and the other villagers to apper before him for redressal of their grievance."***ANNEXURE P-5***"

SUDIP CHAUDHURI NOTARY 6584/2008 BIDHANNAGAR COURT 24 PGS. (M) GOVT. OF INDIA

Letter To The Tasildar, Danagadi informed petitoner and the other villagers to apper before him for redressal of their grievance."

Copy of the letter dt-28.02.2024 is annexed herewith and marked by the letter and figure '***ANNEXURE P-6***"

14. That the Applicant states that a bare perusal of the representation submitted by the villagers of the said Gram panchayat as well as the Applicant will reveal that the resolution was passed in the Gram panchayat in presence of the sarpanch i.e. the Applicant and other Ward members but only due to malafide action of the Tahasildar, Danagadi who was directed by his higher authority for taking appropriate action and to furnish a report with regard to the grievance made by the petitioner as well as the villagers of Mantira Gram Panchayat regarding construction of the new retail outlet(petrol pump) by the Tahasildar, Danagadi but till date no action has been taken by him due to which the Applicant and others approached the Learned Collector, Jajpur vide their letter dt. 09.08.2024 which is still pending before the Collector, Jajpur.

15. That, the petitioner humbly submits that no notice was issued to the petitioner so also no enquiry was conducted by the authorities to ascertain the

fact, as the mandate of law requires that the objection with regard to construction of new retail outlet(petrol pump) at Dasmania under Mantira Gram Panchayat should be heard by giving opportunity of hearing to both the sides.

16. Your Applicant states that it is obligatory on part of the state authorities to cause inspection at site and take grievance of the local population before granting any permission, however, in the present case the authorities blatantly issued permission inspite of formal grievances lodged by the locals.

17. Your Applicant states that an inspection of site of the proposed fuel station will reveal how the project proponents are filling up irrigation channels to construct their fuel station in violation of the statutory guidelines for establishment of new fuel station.

SUDIP CHAUDHURI ★ NOTARY 6584/2008 ★ BIDHANNAGAR COURT 24 PGS. (N) GOVT. OF INDIA

18. Your Applicant states that construction of a fuel station in violation of the statutory guidelines is against the law.

19. The authorities of the state who are entrusted with the duty to prevent damage to the environment, monitor and take actions where they find any breach of law. In stead, they are sitting tight in spite of receiving repeated complaints / information.

20. Appropriate directions in accordance with the law are required to be passed by this Hon'ble Tribunal to protect the environment around the proposed fuel station and such other or further orders to penalize the polluter who in every possibility has established relationship with the local law enforcing authority.

21. It is submitted that conducts of the Respondent Authority are contrary to environmental legislation and principles of environmental protection. In spite of getting knowledge about damages being done to the environment, the authority chose to sit tight over the issue for their own reasons.

22. It is submitted that due to the rampant dumping of toxic waste, construction of a fuel station in violation of governmental guidelines and without arrangement for avoidance of traffic congestion will cause huge damage to the environment.

23. It is submitted that due to rampant dumping of waste over the impugned site the ecology of the area is under threat.

24. It is submitted that the Respondent Authorities have turned a blind eye to the pollution and damages to the environment due to construction of the proposed fuel station.

25. It is submitted that despite complaint, no stern actions were taken by the Respondent Authorities. The Respondent Authorities have miserably failed in performance of their duties.

SUDIP CHAUDHURI ★ GOVT. OF INDIA ★ NOTARY 6584/2008 ★ BIDHANNAGAR COURT 24 PGS. (N)

26. That having felt it necessary to protect the environment in and around the impugned area your Applicant begs to move the present application on the following amongst other grounds :

GROUNDS

A. For that the Respondent authorities no.2,3,4,7,8 and 9 have miserably failed to perform their duties as per the statute by way of allowing the project proponents to dump toxic waste upon vacant land and irrigation channels for constructing a fuel station.

B. For that encroachment / filling of irrigation channels is against environmental norms and laws.

C. For that the Applicant has enough evidence to prove the devastation of the environment caused due to construction of the fuel station

D. For that the Applicant has drawn the attention of the concerned authorities to awaken their conscience which are enclosed for kind consideration of this Hon'ble Tribunal.

E. For that construction of the said fuel station will cause traffic congestion and will result in emission of excess smoke and fugitive particles into the air

F. For that the Respondent Authorities have a duty under the law to protect the environment and take steps against violators of environmental norms and laws.

G. For that the inaction of the Respondent Authority to perform their duties has resulted in the present predicament and violation of environmental laws.

H. For that the Respondent Authorities ought to have taken stern lawful steps against the polluters to prevent the ecology in vicinity of the said unit from devastation.

I. For that the failure of the respondents is violative of several environmental laws. It is also against the concept of sustainable development.

J. For that section 18 (1) read with section 14 & 15 of the National Green Tribunal Act, 2010, the Hon'ble Court has ample jurisdiction to adjudicate this matter.

K. For that under section 18(2) of the National Green Tribunal Act, 2010, your Applicant is competent to file this application before the Hon'ble Tribunal.

PRAYER:

In view of the facts and circumstances stated herein above, this Hon'ble Tribunal may be pleased to:

SUDIP CHAKRABORTI NOTARY 6584/2008 BIDHANNAGAR COURT 24 PGS. (N) GOVT. OF INDIA

1. Issue mandatory order commanding the respondents each one of them and their men, agents, assignees and subordinates to certify and transmit to this Hon'ble Tribunal all records forming the basis of their inaction regarding illegal action of respondent so that conscionable justice may be rendered;
2. Issue mandatory order commanding the respondents each one of them and their men, agents, assignees and subordinates to take immediate steps to implement the Solid Waste Management Rules, 2016 and direct the respondents to stop illegal dumping of open garbage by flouting Solid Waste Management Rules,

2016 and causing air pollution, land pollution as well as health hazard due to such action;

3.Pass an order or orders for an injunctin/or stay against respondent no. 9 for any further construction of permanent structure or/and petrol pump therein In compliance of the guidelines of CPCB for setting up petrol pump dated 07.01.2020

And

4. Grant costs in favor of the applicant herein;

And;

5. Any other appropriate direction/directions and/or order/orders as this Hon'ble Tribunal may deem fit and proper;

AND FOR THIS ACT OF KINDNESS THE APPLICANT HEREIN IS DUTY BOUND SHALL EVER.

Ranbir Rai (Adv)

F/1296/2016

SUDIP CHAUDHURI ★ NOTARY 6584/2008 ★ BIDHANNAGAR COURT 24 PGS. (M) GOVT. OF INDIA

VERIFICATION

I, Rasmita Patra age 30 years wife of Chandan Patra resident of Resident Of Manatira, Manitira Dburi, Jajapur, Odisha, Pin – 755026., do hereby state:

That the statements made in the above paragraphs are true to my knowledge,

That they are partly derived from records, which I verily believe to be true and the rests are my humble submission before this Hon'ble Court.

I sign this verification on this the 03 day of Dec 2024 at the Court premises.

BEFORE THE NOTARY PUBLIC
AT BIDHANNAGAR
DIST.-NORTH 24 PARGANAS

AFFIDAVIT

I, I, Rasmita Patra age 30 years wife of Chandan Patra resident of Resident Of Manatira, Manitira Dburi, Jajapur, Odisha, Pin – 755026., do hereby solemnly affirm and say as follows:

I am the applicant herein and I am conversant with the facts and circumstances out of which the present application arises and I am competent to swear and affirm this affidavit;

The statements made are true to my knowledge, those made in paragraphs are derived from records, which I verily believe to be true and the rests are my humble submission before this Hon'ble Court.

S. CHAUDHURI
★NOTARY★
GOVT. OF INDIA
Regd. No.-6584/08
Bidhannagar Court
Dist.-North 24 Pgs.

04 DEC 2024

The deponent is known to me and identified by me:

Rasmita Patra

Chandan Choudhury
Adv.
F-2123/2023

Advocate:

M-8777426480
Adv.

F/1296/2016
9163300923

ANNA – P. (11)

ପେଟ୍ରୋଲ ପମ୍ପ ନିର୍ମାଣକୁ ନେଇ ଗ୍ରାମବାସୀଙ୍କ ବିରୋଧ

ଦାନଗଦି, ୨୦/୮ (ନି.ପ୍ର): ସରକାରଙ୍କ ନିୟମ ଅନୁଯାୟୀ ବିଦ୍ୟାଳୟ ର ୧୦୦ ମିଟର ଭିତରେ କୌଣସି ଦୋକାନ ରହିବ ନାହିଁ।ମାତ୍ର କଳିଙ୍ଗନଗରରେ ଏହା ର କାମୁ ହେଉନଥିବା ପରି ମନେ ହେଉଛି। ଯାଜପୁର ଜିଲ୍ଲା ଦାନଗଦି ବ୍ଲକ ଅନ୍ତର୍ଗତ ମାନତାରା ଗ୍ରାମପଞ୍ଚାୟତର ଦଶମାଣିଆ ଗ୍ରାମ କୁ ଲାଗି ଇଡିକୋ ଦ୍ୱାରା ମନୋନୀତ ହୋଇ ଗୋଟିଏ ପେଟ୍ରୋଲ ପମ୍ପ ପାଇଁ ଜମି ଦେଇଛନ୍ତି। ଯାହା କୁ ମାନତାରା ସରପଞ୍ଚ ଓ ସମ୍ପୂର୍ଣ୍ଣ ଗ୍ରାମ ବାସୀ ବିରୋଧ କରିବା ପରେ ଜିଲ୍ଲାପାଳ ଙ୍କୁ ଅଭିଯୋଗ କରିଥିଲେ। ଯାହା କୁ ନେଇ

ତହସିଲ ଅଫିସ୍ ରେ ଚଳିତ ବର୍ଷ ପର୍ଯ୍ୟନ୍ତ ୨୦୨୪ ମସିହା ଫେବ୍ରୁଆରୀ ମାସ ୨୮ ତାରିଖ ରେ ଜନଶ୍ରୁଣାଣି ହୋଇଥିଲା। ଯାହା କୁ ଗ୍ରାମ ରେ ଥିବା ସ୍ୱୟଂସହାୟକ ଗ୍ରୁପ ଓ କ୍ଲବର ସଦସ୍ୟ ଓ ଗ୍ରାମବାସୀ ମାନେ ବିରୋଧ କରିବା ସହିତ ଜିଲ୍ଲା ର ଏକାଧିକ ବିଭାଗ ର ଅଧିକାରୀ ଙ୍କୁ ଲିଖିତ ଅଭିଯୋଗ କରିଥିବା ଦେଖିବାକୁ ମିଳିଛି। ମାତ୍ର ଇଡିକୋ ବିଭାଗ ଗତ ୨୦୨୨ ମସିହା ଅଗଷ୍ଟ ୮ ତାରିଖ ରେ ଦାନଗଦି ତହସିଲ ଦଶମାଣିଆ ମୌଜାର ଖାତା ନମ୍ବର ୧,୧୭,୧୩୧୬ ୧୩୨ ରେ ଗୋଟିଏ ପେଟ୍ରୋଲ ପମ୍ପ କରିବା ପାଇଁ ଇଡିକୋର ଜମି ବୋଲି ଉଲ୍ଲେଖ ରହିଛି। ଗ୍ରାମବାସୀଙ୍କ କଥା କୁ କୌଣସି ପ୍ରଶାସନିକ ଅଧିକାରୀ ଗୁରୁତ୍ୱପୂର୍ଣ୍ଣ ନ ଭାବି କୌଣସି ପଦକ୍ଷେପ ନେବା ପାଇଁ ଉଚିତ୍ ମନେ କରିନଥିବା ପରି ମନେହେଉଛି। ଯାହା କୁ ବିରୋଧ କରି ଆଜି ଏମ୍ଏସ୍/ଏଚ୍ ଏସ ଡି ରିଟେଲ୍ ଆଉଟ୍ ଲେଟ କାର୍ଯ୍ୟ ଆରମ୍ଭ କରୁଥିବା ବେଳେ କାର୍ଯ୍ୟ ବିରୋଧ କରିଛନ୍ତି ଗ୍ରାମ ବାସି ତାହା ସହିତ ନିକଟସ୍ଥ ମରଥାନ କାରଖାନାରୁ ବାହାରୁଥିବା ଦର୍ଯ୍ୟବସ୍ତୁ ଆଣି ପେଟ୍ରୋଲ ପମ୍ପ ଜମିରୁ ପୋତି ଥିବା ଦେଖି ଗ୍ରାମ ବାସି ମାନେ ବିରୋଧ କରିବା ସହିତ ମାଣତାରା ପଞ୍ଚୟତ ର ସରପଞ୍ଚ ଜଖପୁରା ଥାନାରେ ଲିଖିତ ଅଭିଯୋଗ କରିଥିବା ଦେଖିବାରୁ ମିଳିଛି।ସମସ୍ତ ଘଟଣା କୁ ଦେଖିଲେ ଲାଗୁଛି କଳିଙ୍ଗନଗର ରେ ସାଧାରଣ ଲୋକ ମାନଙ୍କ ଦାବୀ ର କିଛି ମହତ୍ୱ ନାହିଁ। କଳିଙ୍ଗନଗର ରେ ପ୍ରଦୂଷଣ ର ମାତ୍ରା ଅଧିକ ଥିବା ବେଳେ କିପରି ମରଥାନ କାରଖାନାର ବର୍ଯ୍ୟବସ୍ତୁ ଆଣି ପେଟ୍ରୋଲ ପମ୍ପ ଜମିକୁ ସମତଳ କରିବା ପାଇଁ କିଏ ଅନୁମତି ପ୍ରଦାନ କରିଛନ୍ତି ଯାହା କି ତଦନ୍ତ ସାପେକ୍ଷ।

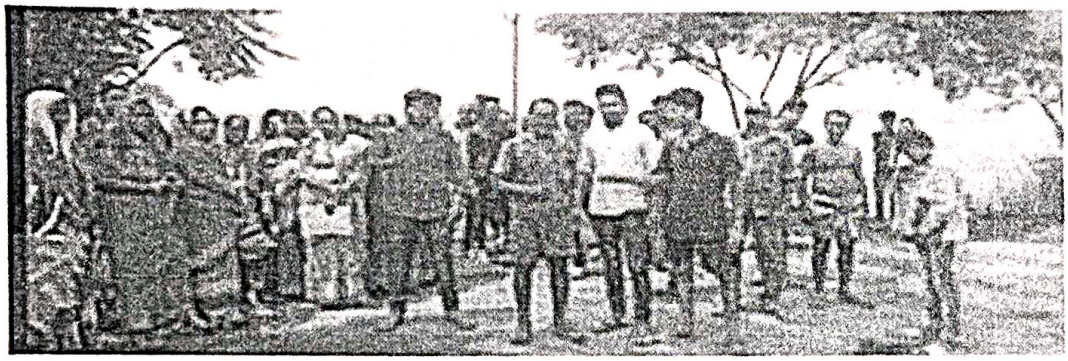
ANNEXURE - P1

(18)

TRANSLATED COPY

Villagers protest over construction of petrol pump

Dangdi, 20/8 (N.S.): According to the government rules, no shop should be kept within 100 meters of the school. A land has been selected by IDCO for a petrol pump in Mantira Gram Panchayat under Dangadi Block of Jajpur District. Mantira Sarpanch and entire villagers protested against this and complained to the District Collector. Regarding that



Genocide took place on 28th February 2024 in Tehsil Office till this year. It has been seen that the members of self-help groups and clubs in the village and the villagers have protested and written complaints to the officials of multiple departments of the district. But IDICO Department on August 8, 2022, Dangdi Tehsil Demjamara Mauza Account No. 1, 97, 131 and 132 is mentioned as land of IDICO for a petrol pump. It seems that no administrative officer has considered the villagers' views to be important and has not considered it necessary to take any action. In protest against this, while the MS/HSD retail outlet was starting work today, the villagers protested by bringing waste from the nearby methane plant and burying it in the petrol pump land. It appears to have done so. Looking at all the events, it seems that the claims of the common people in Kalinganagar have no significance. When the level of pollution in Kelingnagar is high, how the waste of the methane plant was brought and who gave the permission to level the petrol pump land is subject to investigation.

(10)

ANNEXURE

"A"

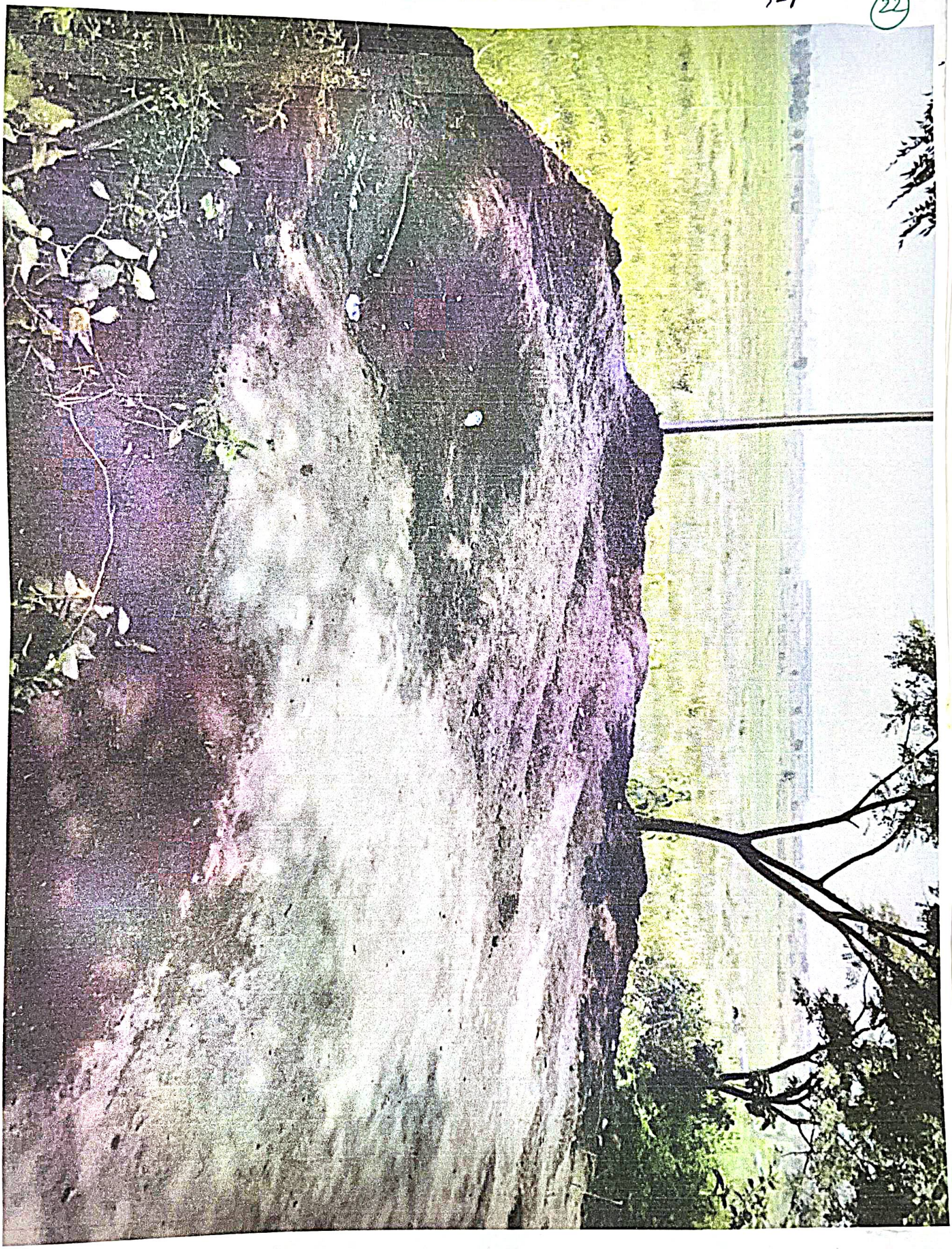
"P1" 20

ANNEXURE

"P1"

ANNEXURE

ANNEXURE "P-1" (22)



ANNEXURE – P2

(23)

CENTRAL POLLUTION CONTROL BOARD

DELHI 110 032

B-13011/1/2019-20/AQM 10802-10847 January 07, 2020

OFFICE MEMORANDUM

Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakhash@ Pappu Singh vs GoI & Ors -regarding.

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 86/2019: Gyanprakhash@ Pappu Singh vs GoI & Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.

(V.K. Shukla)
Additional Director, AQM Div.

Encl.: As Above

To.

1. As per List Enclosed

Copy to:

1. Joint Secretary
   CP Division
   Ministry of Environment, Forest and Climate Change
   Indira Paryavaran Bhavan,
   Jorbagh Road, New Delhi – 110 003
2. PS to CCB
3. PS to MS

please circulate to all RO's & AGIC

GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.

2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.

3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

   Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

   OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.

5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidently.

7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.

8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.

9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.

10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.

11. All Retail Outlets shall provide overfill alarm through automation.

12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.

B. **Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:**

1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.

2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.

3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination:

   a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
   b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.

4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

C. **Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:**

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

D. **Installation, Operation and maintenance of Vapour Recovery System:**

1. All **new retail** outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.

2. Any **new retail** outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.

3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.

4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.

6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.

E. **Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:**

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

F. **Measures for protection of Worker's Health**

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.

2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

G. **Audit of all protection measures and monitoring system implemented at petrol pumps:**

PESO shall conduct audit of tanks and fuel equipment including pipes, overfill protection equipment and alarm system on annual basis and maintain records.

H. **Siting criteria of Retail Outlets:**

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.

P2 (29)

HARYANA STATE POLLUTION CONTROL BOARD
C-11 Sector-6, Panchkula
Ph – 0172- 577870-73, Fax No. 2581201
E-mail- hspcbho@gmail.com
Website: hspcb.gov.in

No. HSPCB/PLG/2020/ **Dated:**

To

All Regional Officer in Field.

Sub: Guidelines for setting up of new petrol pumps in compliance of Hon'ble NGT order dated 18.01.2019 in OA No. 86/2019 Gayanaprakash @Pappu Singh Vs GOI & Ors –regarding.

Kindly refer to the subject noted above.

In this regard, it is intimated that the Central Pollution Control Board vide memorandum dated 07.01.2020 circulated guidelines for setting up of new petrol pumps to various concerned stakeholders for implementation and the copy of the same has been circulated to all Deputy Commissioner in the State of Haryana with a copy to Director, Town and country Planning Department and Director, Food and Supplies Department vide this office letter no. 831-854 dated 05.02.2020.

The subject cited guidelines were placed before Board of Directors and Board in its 187th meeting vide agenda item no. 187.19(S) has approved to adopt the above said guidelines received from CPCB related to SPCBs/PCCS only, for compliance. There are guidelines from A to H in said memorandum and SPCBs/PCCS has to take action on relevant part of guidelines from A to E.

In view of above, I have been directed to enclose herewith copy of said memorandum dated 07.01.2020 received from Central Pollution Control Board on the subject noted above for your information and further necessary action.

DA/1. Guidelines for setting up of new petrol pumps.
2. Copy of Head Office letter dated 05.02.2020.

Sr. Env. Engineer (Plg)
For Chairman

ETMS 18119

Endst. No. HSPCB/PLG/2020/993-90 **Dated:** 13/2/20

A copy of the above is forwarded to the following for information and necessary action please:-

1. All section Incharges in Head Office of the Board.
2. Nodal Officer (IT) for uploading the order on the website of the Board.

DA/As above.

Sr. Env. Engineer (Plg)
For Chairman

Endst. No. HSPCB/PLG/2020/ **Dated:**

A copy of the above is forwarded to the following for information of the officers please:-

1. P.S. to Chairman.
2. P.A. to Member Secretary.

DA/ As above.

Sr. Env. Engineer (Plg)
For Chairman

P2 (30)

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CENTRAL POLLUTION CONTROL BOARD

DELHI 110 032

B-13011/1/2019-20/AQM 10809

January 07, 2020

OFFICE MEMORANDUM

Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakhash@ Pappu Singh vs GoI & Ors -regarding.

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The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority

(V.K. Shukla)
Additional Director, AQM Div.

Encl.: As Above

To

1. As per List Enclosed

P2 (31)

ms

2.hq 14/11

223

MS FTMS 2597 13/01/12

List of Stakeholders

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibapet, Vijayavada-520010
2.	The Member Secretary Arunachal Pradesh State Pollution Control Board Paryavaran Bhawan, Vidya Road Pappu Nallah Naharlagun - 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati - 781021 Assam
4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.5-B-2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 Naya Raipur - 492 099 Chhattisgarh
6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate Opp. Salgao Seminary Salgao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar 382043 Gujarat
8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhavan, Phase III, New Shimla 171009 Himachal Pradesh
10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan Forest Complex, Canal Road, Near Transport Nagar Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi 834004 Jharkhand
12.	The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, 4 & 5 Floors, Church Street, Bangalore 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattom Palace P.O. Thiruvananthapuram 695004 Kerala
14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 & 4 Floors, Sion Matunga Scheme Road No. 6, Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal 462016 Madhya Pradesh
16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex - 795001 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong 793014 Meghalaya
18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex Khatla Bawmuna, Peace No. 1 Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland 797112 Nagaland
20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakantha Nagar, Unit VIII Bhubaneshwar - 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001 Punjab
22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalana Dungri Jaipur - 302004 Rajasthan
23.	The Member Secretary Sikkim State Pollution Control Board
24.	The Member Secretary

DA

SEE-F&B

AEE

Dy.EPCO(W)

25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Paryavat Bhawan Pt. Nehru Complex Administrative P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nehru Road, Dehradun 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3rd Floor, PICUP Bhawan Vibhuti Khand, Gomti Nagar Lucknow 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block - LA, Sector 3, Salt Lake City, Kolkata 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate,Delhi-110
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair 744102	32.	The Member Secretary Chandigarh Pollution Control Committee Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment Kavaratti-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-605 005	36.	Joint Secretary (Refineries) Ministry of Petroleum & Natural Gas, Govt. of India Shastri Bhavan New Delhi - 110 001
37.	Chief Controller of Explosives Petroleum and Explosive Safety Organization (PESO) A Block CGO Complex Fifth Floor Seminary Hills Nagpur-(Maharashtra) -440006	38.	Director Legal Metrology Ministry of Consumer Affairs, Food and Public Distribution Dept. of Consumer Affairs, Room No.-361-A, Krishi Bhawan, New Delhi - 110 001
39.	The Chairman, M/s. Bharat Petroleum Corporation Limited Bharat Bhavan, 4 and 6 Currimbhoy Road Ballard Estate, Mumbai 400 001	40.	The Chairman M/s. Hindustan Petroleum Corporation Limited Petroleum House, 17, Jamshedji Tata Road, Mumbai Maharashtra 400020
41.	The Chairman, M/s. Indian Oil Corporation Limited Indian Oil Bhawan, G9, Ali Yavar Jung Marg Bandra East, Mumbai, Maharashtra 400 051	42.	The Chairman and Managing Director, M/s. Shell India Pvt. Ltd. Plot No. 7, Bangalore Hardware Park, Devarabisanahalli Village, Mahadeva Kodigehalli, Bangalore-562 149, Karnataka
43.	The Chairman and Managing Director, M/s Reliance Industries Limited, Maker Chambers - IV Nariman Point Mumbai 400 021	44.	Chairman M/s. Nayara Energy Limited (Formerly Essar Oil Limited) 5th Floor, Jet Airways Building, BKC Plot No. C-68, G Block Bandra Kurla Complex, Bandra East Mumbai-400 051
45.	General Manager (International Trade) Mangalore Refinery and Petrochemicals Limited, Core - 8, 7th Floor, Scope Complex, Lodhi Road, New Delhi - 110003		

P2 (33)

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GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.

2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable duly approved by PESO

3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

   Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB

   OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity

5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidently.

7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.

8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks

9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency

10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO

11. All Retail Outlets shall provide overfill alarm through automation

12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.

B. **Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:**

1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.

2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy

3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination.

   a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately
   b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants

d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB

4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

C. **Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:**

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

D. **Installation, Operation and maintenance of Vapour Recovery System:**

1. All new retail outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.

2. Any new retail outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance

3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.

4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.

6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.

E. **Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:**

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i Benzene- 950µg/l ii Toluene- 300µg/l iii Xylenes- a o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

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F. **Measures for protection of Worker's Health**

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.

2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

G. **Audit of all protection measures and monitoring system implemented at petrol pumps:**

PESO shall conduct audit of tanks and fuel equipment including pipes, overfill protection equipment and alarm system on annual basis and maintain records.

H. **Siting criteria of Retail Outlets:**

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.

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Item No. 06

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 86/2019

Gyanprakash @ Pappu Singh — Applicant(s)

Versus

Union of India & Ors. — Respondent(s)

Date of hearing: 18.01.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s):
For Respondent(s):

ORDER

The issue raised in this application is to limit number of petrol pumps so as to avoid adverse impact on the environment.

The applicant has referred to news item dated 24.12.2018 in 'Live Mint' under the heading "Indian Oil, BP and BP's plan to open 80,000 petrol pumps hits land hurdle" to submit that large number of petrol pumps are being opened without any concern for environment and without any guideline about sustainability of such large number of petrol pumps.

Reference has been made to the guidelines issued by Indian Road Congress "General Conditions of Siting" laying down distance from the highways and distance between the two fuel stations. Photographs of unregistered and indigenously assembled vehicles have also been filed, with further averments that such vehicles create air pollution and safety hazardous.

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HARYANA STATE POLLUTION CONTROL BOARD
C-11 Sector-6, Panchkula
Ph – 0172- 577870-73, Fax No. 2581201
E-mail- hspcbho@gmail.com
Website: hspcb.gov.in

No. HSPCB/PLG/2020/ 831-52 **Dated:** 5/2/20

To

All Deputy Commissioners in State of Haryana.

Sub: Guidelines for setting up of new petrol pumps in compliance of Hon'ble NGT order dated 18.01.2019 in OA No. 86/2019 Gayanaprakash @ Pappu Singh Vs GOI & Ors –regarding.

Kindly refer to the subject noted above.

In this regard, I have been directed to enclose herewith copy of memorandum dated 07.01.2020 received from Central Pollution Control Board on the subject noted above for your information and further necessary action.

DA/ As above.

Sr. Env. Engineer (Plg)
For Chairman

ip

Endst. No. HSPCB/PLG/2020/ 853-54 **Dated:** 5/2/20

A copy of the above is forwarded to the following for information and necessary action please:-

1. Director, Town & Country Planning Department, Haryana.
2. Director, Food & Supply Department, Haryana.

DA/ As above.

Sr. Env. Engineer (Plg)
For Chairman

P2 (40)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

B-13011/1/2019-20/AQM

August 16, 2021

OFFICE MEMORANDUM

Sub: Addendum to the Guidelines for Setting Up of New Petrol Pumps issued on January 07, 2020 -regarding.

CPCB in compliance of the Hon'ble National Green Tribunal order dated January 18, 2019 in O.A. No. 86/2019: Gyanprakhash @ Pappu Singh Vs UoI & Ors. issued guidelines for Setting Up of New Petrol Pumps vide O.M. No. B-13011/1/2019-20/AQM/10809 dated January 07, 2020.

Hon'ble NGT vide further orders dated 23.07.2020 and 09.10.2020, in the matter of Suresh Mandaloi Vs. State of M.P & Ors. (O.A. No. 61 of 2019 (CZ)), directed MoEF&CC and CPCB to submit a report with regard to the minimum distance from water bodies to the petrol pump.

The matter was referred to the Expert Committee and the draft guidelines for implementation in case of petrol pumps near water bodies were prepared. The guidelines also specify the groundwater and soil sampling protocol, frequency of sample collection and the prescribed parameters and screening values to be adopted. The same monitoring protocol and parameters/ values (except for monitoring frequency) need to be adopted for petrol pumps covered under the guidelines dated January 07, 2020.

These draft guidelines were placed in public domain for seeking comments/suggestions from public and concerned stakeholders. These were reviewed by the Expert Committee and the guidelines have been finalised and are hereby issued as addendum to the earlier CPCB Guidelines dated January 07, 2020 for implementation by concerned stakeholders.

This issues with the approval of the Competent Authority.

(P.K. Gupta)
Additional Director& Divisional Head
AQM Div.

Encl.: As Above

To

1. All SPCBs/ PCCs
   (As per list enclosed)

with a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to petrol pumps at State/ UT level and District Collectors/ Commissioners /Deputy Commissioners.

List of Stakeholders

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'ParyavaranBhavan', Yupla Road, PappuNallah, Naharlagun - 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati - 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 NayaRaipur - 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar - 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board ParyavaranBhavan, Phase III, New Shimla - 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi - 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board ParisaraBhavan, 4th& 5th floors Church Street, Bangalore - 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvanathapuram - 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3rd& 4th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board ParyavaranParisar, E-5 Arera Colony Bhopal – 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, **Imphal West D.C. Office Complex – 795004** Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong - 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla,Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland - 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit VIII, Bhubaneshwar - 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001, Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, JhalaneDungri Jaipur - 302004, Rajasthan

23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok, Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032 Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board ParyavaranBhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun – 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3rd floor, PICUP Bhavan, VibhutiKhand, Gomti Nagar, Lucknow – 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board ParibeshBhavan Building, No.10-A, Block –LA, Sector 3, Salt Lake City, Kolkata – 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor,ISBT Building,Kashmere Gate,Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman – 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005		---

P2 (42)

2. Joint Secretary (Marketing)
   Ministry of Petroleum and Natural Gas, Govt. of India
   ShastriBhavan,
   New Delhi – 110001

3. Chief Controller of Explosives
   Petroleum and Explosive Safety Organization (PESO)
   A Block CGO Complex Fifth Floor Seminary Hills
   Nagpur-(Maharashtra) -440006

4. Director
   Legal Metrology
   Ministry of Consumer Affairs, Food and Public Distribution Deptt. of Consumer Affairs,
   Room No.461-A, Krishi Bhawan,
   New Delhi - 110 001

5. The Chairman,
   M/s. Bharat Petroleum Corporation Limited
   Bharat Bhavan, 4 and 6 Currimbhoy Road
   Ballard Estate, Mumbai 400 001

6. The Chairman,
   M/s. Hindustan Petroleum Corporation Limited
   Petroleum House, 17, Jamshedji Tata Road, Mumbai
   Maharashtra 400020

7. The Chairman,
   M/s. Indian Oil Corporation Limited
   Indian Oil Bhawan, G9, Ali Yavar Jung Marg
   Bandra East, Mumbai, Maharashtra 400 051

8. The Chairman,
   M/s. Shell India Markets Pvt. Ltd.
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   Devanahalli Industrial Park
   MahadevaKodigehalli
   Bangalore- 562 149, Karnataka.

9. The Chairman,
   M/s Reliance Industries Limited,
   Maker Chambers - IV
   Nariman Point
   Mumbai 400 021, India

10. The Chairman,
    M/s. Nayara Energy Limited (Formerly Essar Oil Limited)
    5th Floor, Jet Airways Godrej BKC,
    Plot No. C-68, G Block
    BandraKurla Complex, Bandra East
    Mumbai- 450 051

Copy to:

1. Joint Secretary
   CP Division
   Ministry of Environment, Forest and Climate Change
   Indira ParyavaranBhavan,
   Jorbagh Road, New Delhi – 110 003
2. Regional Director
   Regional Directorate, Lucknow
   PICUP Bhawan, VibhutiKhand, GomtiNagar,
   Lucknow– 226010
3. Regional Director
   Regional Directorate,Bengaluru
   A-Block, NisargaBhavan,
   1st and 2nd Floors, 7th D Cross, Thimmaiah Road, Shivanagar,
   Bengaluru-560079
4. Regional Director
   Regional Directorate, Bhopal
   Parivesh Bhawan, Paryavaran
   Parisar E-5, Arera Colony, Bhopal-462016
5. Regional Director
   Regional Directorate, Vadodara
   Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura,
   Vadodara –390023
6. Regional Director
   Regional Directorate,Shillong
   "TUM-SIR". Lower Motinagar,
   Near Fire Brigade H.Q., Shillong–793014
7. Regional Director
   Regional Directorate,Kolkata
   'South end Conclave' Block-502, 5th & 6th Floor, 1582,
   Razidanga, Main Road, Kolkata- 700107
8. Regional Director
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   Second Floor, No.77-A, South Avenue Road, Ambattur Industrial Estate, Ambattur
   Taluk, Thiruvallur District, Chennai- 600 058, Tamil Nadu.
9. Regional Director
   Regional Directorate, Chandigarh
   e-mail- gurnamsingh.cpcb@nic.in
10. Regional Director
    Regional Directorate, Pune
    e-mail - bksharma.cpcb@nic.in
11. PA to CCB
12. AO to MS
13. IT Division : for uploading on CPCB website

ADDENDUM TO GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

The Hon'ble NGT vide orders dated 23.07.2020 and 09.10.2020, in the matter of Suresh Mandaloi Vs. State of M. P. & Ors. (O.A. No. 61 of 2019 (CZ)), directed MoEF&CC and CPCB to submit a report with regard to the minimum distance from water bodies to the petrol pump.

The matter was subsequently referred to the Expert Committee constituted by CPCB earlier in the matter of guidelines for setting up of new petrol pumps and the following addendum guidelines (to guidelines dated 07.01.2020) have been finalised for implementation in case of petrol pumps near water bodies:

a) All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a distance of 50 meters from the nearest point of water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines.

b) Retail outlets coming within 50 meter to 100 meter from the nearest point of surface water body shall have secondary containment by way of double walled tanks or concrete protection walls around Underground Storage Tank (UST).

c) Groundwater and soil quality monitoring near the premises of fuel retail outlets shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international accreditation. The monitoring shall be done for those Fuel Retail Outlets which are located within 100 meter from the nearest point of surface water bodies. These shall be applicable to all petrol pumps, regardless of the date of establishment. In case of any clarification and/or difficulty in obtaining samples for groundwater and soil quality monitoring, OMCs may seek

assistance of local administration/SPCB/PCC/CGWB. Protocol for soil and groundwater monitoring is annexed as Annexure-I.

d) Groundwater and soil quality monitoring shall also be conducted by OMCs before installation of the new fuel retail outlet, for those retail outlets coming up within 100 meter from the nearest point of surface water bodies.

NOTE: These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders, Notifications such as Wetlands (Conservation and Management) Rules, 2017, Coastal Regulation Zone (CRZ) Notification, 2011 etc. The other measures, prescribed in CPCB guidelines for setting up of new petrol pumps dated 07.01.2020, for containment and treatment of spillages, check on leakages from USTs, treatment and disposal of sludge removed from underground tanks during cleaning, measures for protection of workers' health, audit of all protection measures and monitoring system implemented at petrol pumps, shall also apply to the fuel retail outlets falling in the criteria specified above.

Monitoring protocol specifying the prescribed parameters and screening values annexed with these guidelines (other than the monitoring frequency), shall also be adopted for those retail outlets where CPCB guidelines dated 07.01.2020 are applicable.

These guidelines shall be reviewed from time to time.

Annexure-I

Protocol for monitoring quality of soil and groundwater near the premises of fuel retail outlets

Samples of groundwater being used for drinking purposes shall be collected from at least three different directions with reference to the retail outlet. The sampling point should be preferably within 50m distance from the underground storage tank location at the retail outlet. The samples shall be analysed for the following parameters:

Table 1.

Sr. No.	Parameter	Screening Values
1.	Total petroleum hydrocarbons (C_{10} -C_{40})	**0.6mg/L**
2.	BTEX	i. Benzene- **0.01mg/L** ii. Toluene- **0.7mg/L** iii. Xylene-**0.5mg/L**
3.	Methyl Tertiary Butyl Ether	**13µg/l**
4.	Total PAH	**0.0001mg/l**

Further, soil sample shall be collected from a borehole within the premises of the fuel retail outlet adjacent to the Underground Storage Tank (UST) pit. The depth of bore hole should be up to 1m below the bottom of the storage tank level. Soil samples shall be analysed for the following parameters:

Table 2.

Sr. No.	Parameter	Screening Values(mg/kg)
1.	Total petroleum hydrocarbons (TPH)	**5000**
2.	Benzene	**5**
3.	Toluene	**30**
4.	Xylene	**50**
5.	Methyl Tertiary Butyl Ether	**100**
6.	Total PAH	**40**

Ground water and soil quality monitoring shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international accreditation and the reports are to be submitted to SPCB. The soil monitoring shall be done in first six months while groundwater monitoring shall be done in the next six months.

In case of exceedance of screening by any parameter, or in case of leakage resulting in soil/groundwater contamination, the measures/steps as prescribed in the guidelines for setting up of petrol pumps dated 07.01.2020 shall be taken up. Assessment and remediation shall be carried out as per the guidelines issued by MoEF&CC and CPCB.

P2 (49)

CENTRAL POLLUTION CONTROL BOARD

DELHI 110032

B-13011/1/2020-21/AQM

January 29, 2021

OFFICE MEMORANDUM

Sub: Clarification with regard to cut-off date for applicability of siting criteria referred in Guidelines for Setting Up of New Petrol Pumps dated 07.01.2020

This is in reference to guidelines issued by CPCB on 07.01.2020 for setting up of new petrol pumps indicating the siting criteria to be got implemented for new Retail Outlets.

References/cases have been received with regard to applicability of CPCB siting criteria dated 07.01.2020, in case of Retail Outlets where Letter of Intents (LoIs) have been issued or applications have been made for obtaining NOC or prior clearance/ initial approval has been obtained from PESO.

In this regard, it is clarified that the siting criteria for new Retail Outlets is to be complied with in cases where construction of Retail Outlets by Oil Marketing Companies commenced on or after 07.01.2020. In other words, the siting criteria will not apply to those cases where PESO prior clearance/ initial approval has been obtained and subsequently construction has been started by the OMC before 07.01.2020.

This is issued with the approval of Competent Authority.

PKG

(P. K. Gupta)
Additional Director and Head
AQM division

To:

1. All SPCBs/PCCs - (As per list enclosed) *With a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to fuel Retail Outlets at State level and District Collectors.*

2. Ministry of Petroleum And Natural Gas
Joint Secretary (Marketing)
Ministry of Petroleum and Natural Gas, Govt. of India
Shastri Bhavan,
New Delhi – 110001

3. Petroleum And Explosives Safety Organisation
Chief Controller of Explosives
Petroleum and Explosive Safety Organization (PESO)
A Block CGO Complex Fifth Floor Seminary Hills
Nagpur-(Maharashtra) -440006

4. The Chairman,
M/s. Bharat Petroleum Corporation Limited
Bharat Bhavan, 4 and 6 Currimbhoy Road
Ballard Estate, Mumbai 400 001

5. The Chairman,
M/s. Hindustan Petroleum Corporation Limited
Petroleum House, 17, Jamshedji Tata Road, Mumbai
Maharashtra 400020

6. The Chairman,
M/s. Indian Oil Corporation Limited
Indian Oil Bhawan, G9, Ali Yavar Jung Marg
Bandra East, Mumbai, Maharashtra 400 051

7. General Manager (International Trade),
Mangalore Refinery and Petrochemicals Limited,
Core - 8, 7th Floor,
Scope Complex, Lodhi Road,
New Delhi – 110003

8. The Chairman and Managing Director,
M/s. Shell India Pvt. Ltd.
Plot No. 7, Bangolore Hardware Park,
Devanahalli Industrial Park
Mahadeva Kodigehalli
Bangalore- 562 149, Karnataka.

9. The Chairman and Managing Director,
M/s Reliance Industries Limited,
Maker Chambers - IV
Nariman Point
Mumbai 400 021

10. Chairman
M/s. Nayara Energy Limited (Formerly Essar Oil Limited)
5th Floor, Jet Airways Godrej BKC,
Plot No. C-68, G Block
Bandra Kurla Complex, Bandra East
Mumbai- 450 051

Copy to:

1. Regional Director
Regional Directorate, Bhopal
Third Floor Sahkar Bhawan
North T T Nagar
Bhopal 462003

2. Regional Director
Regional Directorate Bengaluru
A-Block, Nisarga Bhavan,
1st and 2nd Floors, 7th D Cross,
Thimmaiah Road, Shivanagar,
Bengaluru-560079

3. Regional Director
Regional Directorate, Chennai
No. 76, Mount Salai,
Guindy, Chennai-600032

4. Regional Director
Regional Directorate Kolkata
South end Conclave Block-502, 5th and 6th Floor,
1582, Razidanga, Main Road,
Kolkata-700107

5. Regional Director
Regional Directorate, Lucknow
PICUP Bhawan
Vibhuti Khand, Gomti Nagar
Lucknow - 226 010

6. Regional Director
Regional Directorate, Shillong
TUM-SIR. Lower Motinagar,
Near Fire Brigade H.Q., Shillong-793014

7. Regional Director
Regional Directorate, Vadodara
Parivesh Bhawan, Opp. Ward No. 10
VMC Office Subhanpura, Vadodara - 390 023

8. Regional Director
Regional Directorate, Pune
Row House No.1, Nisarg Vihar,
Balewadi, Pune -411045

List of SPCBs/ PCCs

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'Paryavaran Bhavan', Yupla Road, Pappu Nallah, Naharlagun – 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati – 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 Naya Raipur – 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar – 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhavan, Phase III, New Shimla – 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, 4th& 5th floors Church Street, Bangalore -- 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvanathapuram – 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3rd& 4th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal – 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex – 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong – 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla,Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland – 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit –VIII, Bhubaneshwar – 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001 Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur – 302004 Rajasthan

23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok., Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai – 600032, Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun – 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3rd floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow – 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block –LA, Sector 3, Salt Lake City, Kolkata – 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate,Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair – 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman – 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005		

Proforma
No Objection Certificate
(See rule 144 of the Petroleum Rules, 2002)

LSDA File No. : IIIJA03/24

PESO lsda No. : P/OR/JAJ/P586964/8(N3495)

Date : 29/06/2024

Subject: No objection certificate under the Petroleum Rules, 2002.

With reference to the application No. **NIL** dated **11/01/2024** submitted by **Tamal Dutta** and in pursuance of rul 144 of the Petroleum Rules, 2002, there is no objection for granting licence under the Petroleum Rules, 2002 t **Shri/Smt./M/s M/s. INDIAN OIL CORPORATION LIMITED, Bhubaneswar Divisional Office, 2nd Floo Indian Oil Bhawan, Town/Village - Bhubaneswar (M. Corp.), District - KHURDA, State - Odisha, Pincod - 751024** for storage of petroleum products in their premises at **Khasra No.** Khata No-130, 1, 97, 131(Plot No 227(p),350/929(p),351(p),350(p),349(p) & 420(p), **Town/Village** - DASMANIA, **Taluka/Tehsil** - Jajapur **District** - JAJPUR, **State** - Odisha as shown in the site plan duly endorsed and enclosed herewith.

1. The following particulars have been considered while issuing this no-objection certificate, that-

(a) comments from the Revenue Department on the issue, regarding the possession of the site by the applicant is lawful and there is an authorisation from the land owner or leaseholder for developing premises under these rules for storage of petroleum products;

(b) comments from the Police Department regarding traffic density and impact on traffic;

(c) comments from the concerned Municipal Corporation or Gram Panchayat or local area development authority as applicable, regarding the conformity of proposal to the local area development planning including schools, hospitals and mitigating measure, if any, is provided;

(d) comments from the National Highways Authority of India or Public Works Department or any other authority concerned regarding road safety, road alignment and road access conformity;

(e) comments from the Fire Department regarding accessibility of the site to the fire tenders in case of emergency and preparedness of fire services for combating the emergencies.

2. Condition of NOC

Conditions to follow :-

1. Fire safety arrangement shall be made as per the suggestions of the Assistant Fire Officer, Jajpur Fire Station, who shall be informed on completion of the Retail outlet for his inspection & issue of fire safety certificate.
2. Substantial plantation shall be developed in the surrounding areas.
3. Construction of Retail outlet shall in no way obstruct the natural watercourse.
4. The Retail outlet owner must abide with the terms and conditions of Superintending Engineer, Panikoili (R&B), Division.
5. The Retail outlet must not be constructed within 50 mtr radial distance from any

29/08/24

ANNEXURE 7/02/2024 P-3

ପ୍ରାପ୍ତେସୁ

ମାନନୀୟ

ଶ୍ରୀଯୁକ୍ତ ପ୍ରଦୀପ କୁମାର ବଳ ସାମନ୍ତ ,

ବିଧାୟକ ସୁକିନ୍ଦା ଓ ମନ୍ତ୍ରୀ ସମବାୟ, ହସ୍ତତନ୍ତ ଓ ବୟନଶିଳ୍ପ , ଓଡିଶା ସରକାର

ମହାଶୟ,

ନିବେଦନ ର ଅଭିପ୍ରାୟ ଏହିକି ଯେ ଆମ୍ଭେ ନିମ୍ନ ସ୍ୱାକ୍ଷର କାରି ବୃନ୍ଦ, ଆପଣଙ୍କ ନିର୍ବାଚନ ମଣ୍ଡଳୀ ର ଦାନଗଦି ତହସିଲ ଅଧିନସ୍ଥ ମାଣତିରା ଗ୍ରାମ ପଂଚାୟତ ର ଦଶମାନିଆ ଓ ବରପାଳ ଛୋଟ ଗ୍ରାମର ବାସିନ୍ଦା | ମୁଖ୍ୟତ ଆମ୍ଭେମାନେ ଶବର, ପ୍ରଧାନ ଓ କୁଡୁମି ସମ୍ପ୍ରଦାୟ ର ଅଟୁ ଏବଂ ପୂର୍ବ ପୁରୁଷ ରୁ ଏ ଅଂଚଳରେ ବସ ବାସ କରିବା ସହିତ ଛେଳି,କୁକୁଡ଼ା, ବତକ, ଗୋପାଳନ ଓ ଚାଷ ବାସ ଉପରେ ନିର୍ଭରଶିଳ | ପ୍ରଶାସନ ର କିଛି ଅସାଧୁ ଅଫିସର ଓ କର୍ମଚାରୀ ଙ୍କ ଚଂଚକତା ପୁର୍ଣ କାର୍ଯ୍ୟ ଯୋଗୁ ଆମ ଜୀବନ ଜୀବିକା ଓ ଆମ ଛୋଟ ଛୋଟ ପିଲା ମାନଙ୍କ ଭବିଷ୍ୟତ ଅନ୍ଧାର କୁ ଯିବାକୁ ବସିଛି | ସବୁ ଜାଗାରୁ ନ୍ୟାୟ ରୁ ବଂଚିତ ହେବା ପରେ ଆମ ସହିତ ହୋଇଥିବା ଅନ୍ୟାୟ କୁ ଆପଣଙ୍କ ଦୃଷ୍ଟି କୁ ଆଣିବାକୁ ଉଚିତ ମାନେ କଲୁ | ଆଶା କରୁଅଛୁ ଆପଣ ଆମ୍ଭ ଗରିବ ଅଶିକ୍ଷିତ ନୀଚ ବର୍ଗ ର ଲୋକଙ୍କୁ ଉଚିତ ନ୍ୟାୟ ପ୍ରଦାନ କରିବା ହେବେ

1. ମହାଶୟ, ୩୦ ଜାନୁଆରୀ ୨୦୧୪ ରେ ରାଜସ୍ୱ ରିରିକ୍ଷକ, ମାଣତିରା ଙ୍କ ଅଫିସ ତରଫରୁ ଏକ ସର୍ବ ସାଧାରଣ ନୋଟିସ କାଗଜ ପର୍ତ ରେ ପ୍ରକାଶ କରାଗଲା (ଯାହାର ଏକ କୀତା ନକଲ ଆପଣଙ୍କ ଅବଗତି ନିମନ୍ତେ ସଂଲଗ୍ନ କରାଗଲା) ତାକୁ କିନ୍ତୁ ସେ ନୋଟିସ ବୋର୍ଡ ରେ ୨୦ ଦିନ ପରେ ଲଗାଇ ଲେ | ଆମ୍ଭେ ଗ୍ରାମବାସୀ କୌଣସି ସୂତ୍ର ରୁ ଖବର ପାଇଁ ରାଜସ୍ୱ ରିରିକ୍ଷକ ଙ୍କୁ ଯୋଗାଯୋଗ କରିବାକୁ ଚେଷ୍ଟା କରିବାରୁ ସେ ଆମ୍ଭର ଅଭିଯୋଗ ଗ୍ରହଣ କରିନଥିଲେ ଓ ଅଧିକାଂଶ ଦିନ ଅଫିସ କୁ ଆସିନଥିଲେ
2. ମହାଶୟ, ଉକ୍ତ ରାଜସ୍ୱ ରିରିକ୍ଷକ ଗ୍ରାମବାସୀ ଙ୍କ ସମ୍ପୂର୍ଣ ଅଜାଣତ ରେ ତା ୦୭ - ୦୨ - ୨୦୨୪ ରେ ଚଂଚକତା କରି ଚିଠି ସଂଖ୍ୟା ୧୨ ରେ ଭୁଲ ତଥ୍ୟ ଭରି ଏକ ପୁଞ୍ଜିପତି ଙ୍କ ସପେକ୍ଷ ରେ ଏକ ରିପୋର୍ଟ ଦାନଗଦି ତହସିଲ କୁ ପ୍ରଦାନ କଲେ ଯାହାକି ସମ୍ପୂର୍ଣ ବେନିୟମ ଓ ଆମର ମୌଳିକ ଅଧିକାର ରୁ ଆମକୁ ବଂଚିତ କରା ଗଲା | ତତ୍କାଳୀନ ତହସିଲଦାର ଙ୍କୁ ଏ ସମ୍ବନ୍ଧରେ ଅବଗତ କରାଇ

ଥିଲେ ସୁଦ୍ଧା ସେ ପୁନଃ ସରଜମିନ ତଦନ୍ତ ର ଆଶ୍ୱାସନା ଦେଇ ଚୁପ ଚାପ ବସିଗଲେ | ଆଜିଯାଏ ପୁନଃ ସରଜମିନ ତଦନ୍ତ ହୋଇ ନାହିଁ | ଏହାର ନିରପେକ୍ଷ ତଦନ୍ତ କରାଗଲେ ସତ୍ୟ ପଦାକୁ ବାହାରିବ |

3. ମହାଶୟ, ତହସିଲ ପ୍ରଶାସନ ମାଣତିରା, ଗ୍ରାମ ପଂଚାୟତ ର ରିସୋଲୁସନ କୁ ସମ୍ପୂର୍ଣ ଅଣଦେଖା କରିଛନ୍ତି, କିଛି ନିର୍ଦ୍ଦିଷ୍ଟ ପୁଞ୍ଜିପତି ଙ୍କୁ ଅନୁକମ୍ପା ପ୍ରଦାନ ସପକାଶେ Odisha Grama Panchayat Act, ୧୯୬୪ ରେ ପ୍ରଦତ୍ତ ପଂଚାୟତ ସମିତି ର କ୍ଷମତା କୁ ଅଣଦେଖା କରା ଯାଇ ଅଛି , ପ୍ରସ୍ତାବିତ ପ୍ରକଳ୍ପ ପଂଚାୟତ ସମିତି ଅଧୀନରେ ଆସୁଥିବାରୁ ଏହାକୁ ପଂଚାୟତ ସମିତି ଦ୍ୱାରା ସମ୍ପୂର୍ଣ ବିରୋଧ କରାଯାଇଥିବା ସତ୍ତ୍ୱେ ତହସିଲ ପ୍ରଶାସନ ଏହାକୁ ମଞ୍ଜୁରୀ ପ୍ରଦାନ କରିଛନ୍ତି | ପଂଚାୟତ ରିସୋଲୁସନ ର କପି ଜିଲ୍ଲାପାଳ ଯାଜପୁର ଙ୍କୁ ମଧ୍ୟ ପ୍ରଦାନ କରା ଯାଇ ଅଛି ଯାହାର ନକଲ ଆପଣଙ୍କ ଅବଗତି ନିମନ୍ତେ ପ୍ରଦାନ କରାଗଲା

4. ପ୍ରସ୍ତାବିତ ଶିଳାନୁଷ୍ଠାନ ଟି ଏକ ପେଟ୍ରୋଲ ପମ୍ପ ଯାହାକି ଦଶମାଣିଆ ପ୍ରାଥମିକ ବିଦ୍ୟାଳୟ ଠାରୁ ମାତ୍ର ୫୦ ମିଟର ଦୂରରେ ଅବସ୍ଥିତ , ପ୍ରସ୍ତାବିତ ଶିଳାନୁଷ୍ଠାନ ଟି ଉକ୍ତ ଜାଗାରେ ହେଲେ ଭାରି ଯାନର ଚଲ ପ୍ରଚଲ ରେ ବୃଧି ହେବା ସହିତ

   a. ଶବ୍ଦ ପ୍ରଦୂଷଣ ବଢିବ , ବାୟୁ ପ୍ରଦୂଷଣ ବଢିବ ଯାହାକି ଛୋଟ ଛୋଟ ପିଲାଙ୍କ ସ୍ୱାଥ୍ୟ ଓ ଶିକ୍ଷା ରେ ବ୍ୟାପକ କ୍ଷତି ପହଂଚାଇବ

   b. ଗାଡି ପାର୍କିଂ ବଢିବା ସହିତ ଦୁର୍ଘଟଣା ବଢିବାର ଯଥେଷ୍ଟ ସମ୍ଭାବନା ଥିବାରୁ କୁନି ପିଲାଙ୍କ ଜୀବନ ଓ ଭବିଷ୍ୟତ ଉପରେ ପ୍ରଶ୍ନବାଚୀ ସୃଷ୍ଟି କରୁଛି

5. ପ୍ରସ୍ତାବିତ ପ୍ରକଳ୍ପ କୁ ପ୍ରଦାନ କରାଯାଇଥିବା ଜାଗା ରେ କିଛି ସର୍ବସାଧାରଣ, ଅନାବାଦୀ ଭଳି କିସମ ଅଛି ଯାହାକି ପୁର୍ବାନୁ ପୁରୁସ ଆନ୍ଧ୍ର ଅନୁସୂଚିତ ସମ୍ପ୍ରଦାୟ ଦ୍ୱାରା ଦାଖଲ ରେ ଅଛି ଓ ଜୀବିକା ଅର୍ଜନ ସକାଶେ ବ୍ୟବହାର ହୋଇ ଆସୁଅଛି (ଯାହାର ଏକ କୀତା ନକଲ ଆପଣଙ୍କ ଅବଗତି ନିମନ୍ତେ ସଂଲଗ୍ନ କରାଗଲା)

6. ପ୍ରସ୍ତାବିତ ପ୍ରକଳ୍ପ ଜାଗାଟି ଏକ ଚିର ଝରଣ ଅଂଚଳ ଏବଂ ବଡସୁଲି ନାଳ ର ଅବବାହିକା ରେ ଥିବାରୁ ବର୍ଷ ତମାମ ଜଳ ସୁଖୀ ନଥାଏ ଯାହା ଉପରେ ଅଂଚଳ ର ଅଗଣିତ ପଶୁ ସମ୍ପଦ ଓ ଚାଷ କାର୍ଯ୍ୟ ପାଇଁ ନିଭର ସିଲ | ଜାଗା ସମ୍ମୁଖ ଭାଗରେ ଏକ କଲଭାଟ ମଧ୍ୟ ଅଛି ଯାହା ମଧ୍ୟ ଦେଇ ଜଳ ରାସ୍ତା ର ଏ

ANNEXURE "P-2"

(57)

ପାଖରୁ ଅପର ପାର୍ଶ୍ୱ କୁ ଯାଇଥାଏ ଉକ୍ତ ଅଂଚଳ ଟିକୁ ପୋତି ଦିଆଗଲେ ପରିବେଶ ସନ୍ତୁଳନ ରେ ପ୍ରଭାବ ପଡିବା ସହିତ ଭୂତଳ ଜଳ ସ୍ତର ଉପରେ ଏହାର କୁପ୍ରଭାବ ପଡିବ ଏବଂ କୂଅ ପୋଖରୀ ସୁଖୀ ଯିବ, ଚାଷ ଜମି ଜଳସେଚନ ରୁ ବଂଚିତ ହେବ

7. ପ୍ରସ୍ତାବିତ ପ୍ରକଳ୍ପ ର ୨୦ ମିଟର ପରିଧି ଭିତରେ ଆମ ଗ୍ରାମର କମୁନିଟି ସେଣ୍ଟର ଅବସ୍ଥିତ ଉକ୍ତ ପ୍ରକଳ୍ପ କରାଗଲେ ସାମାଜିକ ଚଳଣି ଉପରେ ଏହାର କୁ ପ୍ରଭାବ ପଡିବ
8. ଗ୍ରାମ ର ମଧ୍ୟ ଭାଗରେ ବିଜୁ ପଟନାୟକ ମାର୍ଗ ଟି ଥିବାରୁ ରାସ୍ତା ର ଉଭୟ ପାର୍ଶ୍ୱ ରେ ଘନ ବସତି ଅବସ୍ଥିତ ।ନିଜର ଦୈନନ୍ଦିନ କାର୍ଯ୍ୟ ସକାଶେ ମୁଖ୍ୟତ ଗ୍ରାମବାସୀ ଉଭୟ ପାର୍ଶ୍ୱ କୁ ଯିବା ଆସିବା କରିଥାନ୍ତି ଉକ୍ତ ଜାଗାଟି ଦୁର୍ଘଟଣା ପ୍ରବଣ ଓ ସମ୍ବେଦନ ଶିଳ ଯୋଇଥିବାରୁ ପ୍ରଶାସନ କୁ ପୂର୍ବରୁ ଅବଗତ କରା ଯାଇଛି । ପୂର୍ବରୁ ବହୁବାର ଦୁର୍ଘଟଣା ରେ ବହୁ ଧାନ ଜୀବନ ନଷ୍ଟ ହୋଇଛି । ଆଉ ଗୋଟିଏ ପେଟ୍ରୋଲ ପମ୍ପ ହେଲେ ଦୁର୍ଘଟଣା ବଢିବା ସୁନିଶ୍ଚିତ

ମହାଶୟ ଆମ୍ଭେ ନିମ୍ନ ସ୍ୱାକ୍ଷର କାରି ମୁଖ୍ୟତ ଅର୍ଥନେତିକ ଅନଗ୍ରସର ଓ ପାରମ୍ପରିକ ଚାଷ ଓ ପଶୁ ପାଳନ ଉପରେ ନିର୍ଭଲ ଶିଳ. ଉକ୍ତ ଜାଗାଟି ରେ ଆମେ ସମସ୍ତେ ନିର୍ଭଲଶିଲ ପ୍ରଶାସନ ଯଦି ଆମ ସ୍ୱାର୍ଥ ପ୍ରତି ଧ୍ୟାନ ନଦେବେ ତେବେ ଅମ୍ବେ ବୃତି ହରେଇବୁ ଏବଂ ପରିବାର ପ୍ରତିବୋଷଣ କାରି ପାରିବୁ ନାହିଁ ଏବଂ ଆମ୍ଭ ପିଲାମାନଙ୍କ ଭବିଷ୍ୟତ ବିପଦ ମୁଖକୁ ଚାଲିଯିବ ଯାହାଲାଗି ପ୍ରଶାସନ ଦାଇ ରହିବ |

ଏହି ଦରଖାସ୍ତ ଜରିଆରେ ଆପଣଙ୍କୁ ବିହିତ ଗୁହାରି କରୁଛୁ କି ଉକ୍ତ ପ୍ରକଳ୍ପ ର ମଞ୍ଜୁରୀ କୁ ତୁରନ୍ତ ରଦ୍ଦ କରିବା ସହିତ ଆମ୍ଭ ମାନଙ୍କୁ ନ୍ୟାୟ ପ୍ରଦାନ କରିବା ହେବେ |

ଇତି ଆପଣଙ୍କ ବିଶ୍ୱସ୍ତ

ଦଶମାଣିଆ ବାସିନ୍ଦା ବୃନ୍ଦ

Rasmita Patra
Sarapanch
Mahatira G.P.

Pramod Kumar Patra.
(Ward member)

Rasmitapatra
Pramila patra
Sumati patra
Chumki Patra

ANNEXURE - P3. (58)

(1) (2)

Ramita Patra
Sadasiv Patra
Ramesh Patra
Manoj Padhy
Ashalata Patra
Sadhana Patra
Sabaran Patra
Nivedi Patra
Anita Sahu
Asish Sahu
Kedar Parida
Bijaya Patra
Prasanta Patra
Ranchha Sridhi Patra
Bhim Sen Patra
Laxmanlal Patra
Rajesh Patra
Adidya Patra
Chinmaya Patra
Geeta
Parmeswar Patra
Krishna Ku Pradhan
Anandeshwar Pradhan
Sonu Pradhan
Pabitra Patra
Gyanranjan Sahu Patra
Sujit Patra

ANNEXURE

" P-3 "

(1) ଶ୍ରୀକୃଷ୍ଣଚନ୍ଦ୍ର ବେହେରା
(2) Jagat Nayak
(3) Ranjan Behera
(4) MITHUN NAYAK
(5) Bipin Behera
(6) ଅଜୁନ ବେହେରା
(7) ବାବୁଲିକୁମାର ବେହେରା
(8) Babu Behera
(9) Ram Jan Nayak
(10) ଶିବପ୍ରସାଦ ବେହେରା
(11) ଅଜୁନ ବେହେରା
(12)
(13) SILINAYAK
(14)
(15) କାଳିଜାନ ବେହେରା
(16) ଯୁଗଳ ବେହେରା
(17) ବିଜୁ ବେହେରା
(18) Jitendra Behera
(19) Abibhuti Behera
(20) Biswajit Behera
(21) Shakti Behera
(22) ଗୋପୀନାଥ ବେହେରା
(23) ଚନ୍ଦ୍ରମା ମାଝି
(24) ଶୁଭଲକ୍ଷ୍ମୀ ବେହେରା
(25) Anugaya Behera

(50)

with ACE Scanner

(20)

"P-3"

ANNEXURE

26 - Shanti Behera

27 - Padala Behera

28 - Jagannath Behera

29 - ଦାଣ୍ଡିମାଝୀ

30 -

31 - Sasmita Nayak

32. Laxmi Behera

33 Jagdeb Nayak

34

35 -

36 - ମିନ୍ତୁଆ ବେହେରା

37.

38 SANJAY NAYAK

39

40 Sonali Behera

41 Pinta Nayak

42 Barsa Majhi

43 ଛତିଆ ମାଝୀ

44 ଘି ଦୁଗାଧ ଫି

45

46 କଣ୍ଡ୍ରେଇଲେଣ୍ଡ୍ରିଥି

47 ବିଜୁ ବେହେରା

48 ଅଶୋକ ମାଝୀ

ANNEXURE "P-3"

119 ଅଭିଯୁକ୍ତଙ୍କ ସୂଚୀ

50 ପର୍ଯ୍ୟନ୍ତ ନାମ ଲେଖକ

ଅଜ୍ଞାତ

51 ସାନି ଦେଇ ଦିଅ ଯାଅ

52 - ଭାଇ - କାମୁଡି

53 - ନିଜ - ଭାଇ ପତ୍ନି

54 - ଦୁଇ ନାତୁଣୀ

55 - ଜ୍ୟୋତି ଦେଇ

56 Aman Pradhan. Nagar

57 - Abhi Pradhan

58 Gopi Pradhan

59 ଦୀନି ପ୍ରଧାନ

60 Rahul Parodhan

61. Radhika pradhan

62. Akhila Pradhan

63. Sobha Pradhan.

ANNEXURE P2

(62)

TRANSLATED COPY

Shri Pradeep Kumar Bala Samantha,
MLA Sukinda and Union Minister, Handicrafts and Textiles, Odisha Govt

Sir,

The purpose of the petition is that we, the undersigned, are residents of Dasmaniya and Barpal small"villages of Mantira village retreat under Dangadi tehsil of your constituency. We mainly belong to the Shabar, Pradhan and Kudumi communities and have settled in this area since the past and depend on goats, chickens, ducks, cattle rearing and agriculture. Due to the reckless actions of some dishonest officers and employees of the administration.
our lives and the future of our children are going dark. After being raised from justice everywhere,
we thought it necessary to bring the injustice done to us to your attention Hope you will give fair justice to our poor uneducated lower class people

1. Sir, On 30th January 2014, a general notice was issued by the office of the Controller of Revenue, Manthira (a copy of which is attached for your information) but he posted it on the notice board after 20 days. As we
villagers tried to contact the revenue inspector for information from any sources, he did
not accept our complaints and did not come to the office for most of the days.

2. Sir, the said Revenue Inspector in 2024-07-02-2024 without the complete knowledge of the villagers gave a report to Dangadi Tehsil against a capitalist by filling in wrong information in letter no. Done The then Tehsildar was informed about this Even so, he sat quietly with the assurance of a ground investigation Till date no land resurvey has been done An independent investigation will reveal the truth

3. Sir, Tehsil Administration Manthira has completely ignored the resolution of Gram Panchayat, the power of Panchayat Samiti under Odisha Grama Panchayat Act, 1964 to favour certain capitalists has been ignored, as the
proposed project comes under Panchayat Samiti. The tehsil administration gave its
approval despite strong opposition from the retreat committee A copy of the withdrawal
the resolution has also been forwarded to the District Collector, Ja|pur, a copy of which
is furnished for your information.

4. The proposed stone plant is a petrol pump located just 50 meters away from Decamania
Primary School, the proposed stone plant at the site is subject to increased

heavy vehicular traffic.
a. Noise pollution will increase, and air pollution will increase, which will cause serious damage to health.
b. As the number of vehicles increases, accidents are likely to increase, raising
questions about the lives and future of children.

5. The land allotted to the proposed project has some public, unclaimed varieties
which are being submitted by Puranu Purus by our Scheduled Community and are being used for livelihood.

6. The proposed project site is in a semi-permanent area and the basin of Badsuli Nala is not fertile all year round on which the innumerable livestock of the area depend for agricultural
activities. There is also a culvert at the front of the site through which the waterway If the well is buried from side to side, it will affect the ecological balance and adversely
affect the groundwater level and the well ponds will become shallow, the agricultural
land will be deprived of irrigation.

7. The community centre of our village is located within 20 meters of the proposed project.

8. In the centre of the village, there are public settlements on both sides of the road from Biju Patnaik Marg T. Thubaru. Mainly the villagers go to both sides for their daily work. The area is accident-prone and sensitive, and the administration has already been notified. Many lives have been lost in the accident on Thursday. Another petrol pump is sure to cause more accidents.

Sir, we the undersigned are primarily economic progressives and depend on traditional
farming and animal husbandry, we all depend on this place if the administration does not take care of our interests, we will lose our livelihood and we will not be able to raise our families and the future of our children will be at risk. There will be claims
Through this petition, we request you to cancel the approval of the said project immediately and give us justice.

Yours faithfully

Rarmija patra
Serapanch
Maratira GP.
Parmad Sumar Patra.
(Ward member)

ANNEXURE (6)

"ଘ-4"

To

The DEPUTY COLLECTOR, JAJPUR

Sub- ପେଟ୍ରୋଲ ପମ୍ପ ନିର୍ମାଣ ସମ୍ବନ୍ଧରେ

Sir,

ଆମ୍ଭେ ନିମ୍ନସ୍ୱାକ୍ଷରୀ ଏବଂ ଅନ୍ତିମୋପକାରୀ ଗ୍ରାମ - ନାଗଦାଣ୍ଡିଆ, ଥାନା - ଘାସପୁରା, ତହସିଲ / ବ୍ଲକ - ନାଗପଡ଼ି, ଜିଲ୍ଲା - ଯାଜପୁର ଏମାନେ ଏତଦ୍ - ଦ୍ୱାରା ଏହି ନାଗପଡ଼ି ତହସିଲ କାର୍ଯ୍ୟାଳୟରୁ M/S HSD Retail outlet ପେଟ୍ରୋଲ ପମ୍ପ ଖୋଲିବା ପାଇଁ ପ୍ରସ୍ତୁତି ଚାଲିଥିବା ଜଣାପଡ଼ିଛି ଏବଂ ଉକ୍ତ ଅନ୍ତିମୋପକାରୀ ଜୁଆଣି ଧର୍ମବାଟ ଠାରେ ଅବସ୍ଥିତ ହୋଇଥିବା, ଯାହାକି ଯାଜପୁର ଜିଲ୍ଲାପାଳିକ କାର୍ଯ୍ୟାଳୟରୁ ନିର୍ଦ୍ଦେଶ ଜମେ ଧର୍ମବାଟ ଠାରେ ଅବସ୍ଥିତ ହୋଇଥିବା, ଏହି ଜମିଟି ଆମ ଗ୍ରାମ ନାଗଦାଣ୍ଡିଆ, ଥାନା, ଗ୍ରାମ ସମେତ ଆଖପାଖ ଗାଁଗୁଡ଼ିକର ସାଧାରଣ ଲୋକଙ୍କ ପାଇଁ ଅତ୍ୟନ୍ତ ଅସୁବିଧାଜନକ ଅଟେ ଏବଂ ଏଠାରେ ପେଟ୍ରୋଲ ପମ୍ପ ସ୍ଥାପନ ହେଲେ ଆମ ଅଞ୍ଚଳର ଲୋକଙ୍କ ପାଇଁ ଅତ୍ୟନ୍ତ ସୁବିଧା ହୋଇଥିବା ସହିତ ଏହି ଅଞ୍ଚଳର ଉନ୍ନତି ମଧ୍ୟ ହେବ ବୋଲି ଆମେ ମନେ କରୁଛୁ। ଏହି ପ୍ରସ୍ତୁତି ପେଟ୍ରୋଲ ପମ୍ପ ସ୍ଥାପନ ହେଲେ ଆମ ଅଞ୍ଚଳର ଅନେକ ଯୁବକଙ୍କୁ ନିଯୁକ୍ତି ମିଳ

TRANSLATED COPY - P-4
ANNEXURE
(65)

To
The District collector, Jajpur
Gram-Das Monia. Ps-Jajpur. Tahsila Block- DanoGodi.
Zilla/District- Jajpur

Sub- protest Against installation of petrol pump.

Date- 28.02.2024.

Sir,

We are petitioners or complainers and resident of Gram-Das Monia. Ps-Jajpur. Tahsila Block- DanoGodi. Zilla/District- Jajpur, a grievance hearing was held at the Dangadi Tehsil Office on the proposed location of the petrol pump, which was held on the orders of the Jajpur district collector's office, in the said public hearing all the residents of the surrounding panchayats including Mantia, Dasmania, Raban, villages strongly opposed the installation of the said petrol pump. Not a single person has given his ascent in favor of setting up of a new petrol pump.We have informed the Dangadi Tehsildar in writing that there will be problems if there is a petrol pump on the proposed petrol pump site. But Dangadi tehsildar madam srimati Rekha Das explained to the complainants in favor of the new petrol pump in the complaint hearing, you all are opposing this petrol pump today and will support it tomorrow with money. IDCO has given the place it will install the petrol pumps, why are you protesting?By saying many such things, he explained to the complainants It seems that the Tehsildar Madam has already reached a compromise with the new proposed petrol pump owner. The activities of Tehsildar madam are forcing us to look with suspicion.

Thanking you.

ଗ୍ରାମ ପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ, ମାଣତିରା

ସା: ମାଣତିରା, ପୋ: ମାଣତିରା ଜି- ଯାଜପୁର, ପିନ୍- ୭୫୫୦୨୬

66

P"5"

4/1/24

ପତ୍ର ନଂ...01/2024... ତାରିଖ...04/1/24...

ସେବାରେ,

ଶ୍ରୀଯୁକ୍ତ ଜିଲ୍ଲାପାଳ ମହୋଦୟଙ୍କ, ଯାଜପୁର

ମହାଶୟ, ଆମ୍ଭ ମାଣତିରା ଗ୍ରା:ପ: ଅନୁର୍ଗତ ଦଶମାଣିଆ ମୌଜାରେ ନୂତନ ଉଚ୍ଚବିଦ୍ୟାଳୟ ନିର୍ମାଣ ଜନିତ ଗ୍ରା:ପ: ହାତାଲେଖା ଜମି ସାଧାରଣ ଉଦ୍ଦେଶ୍ୟରେ ଗ୍ରହଣ କରାଯାଇ ଥିବା ୧ ଉଦ୍ଦେଶ୍ୟରେ ଜମି ଗ୍ରହଣ ଜନିତ ଅସୁବିଧା ନଥିଲେ ପଥା ସହିତ ପ୍ରାଚୀର ନିର୍ମାଣ ଓ ଯୋଗାଣ ନିମନ୍ତେ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ନିମନ୍ତେ ନିବେଦନ ।

ଧନ୍ୟବାଦାନ୍ତେ ନିବେଦକ

Rasmita Patra
Sarapanch
Manatira G P

Received
Sd/-
4/1/24

TRANSCATED COPY

ANNEXURE (67)

Respected
Deputy District collector, Jajapur

Sir,

We the residence under the limit of Manatira Gram Panchayat, Mouza Dasomonia had accepted to participate in the general meeting that was held on 30.12.23 in regards to the installation of new petrol pump the installation of which was opposed by us. We have informed you and the other officials attaching the 3 copies of annexure of the general meeting.

Yours faithfully
Rasmita Patra
Sarpanch Manatira GP

ଗ୍ରାମ ପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ, ମାଣତିରା

"P-5" ANNEXURE (69) 4/1/24

ସା: ମାଣତିରା, ପୋ: ମାଣତିରା ଜି- ଯାଜପୁର, ପିନ୍- ୭୫୫୦୨୬

ପତ୍ର ନଂ 04/2024 ତାରିଖ 04.12.24

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ଉପଜିଲ୍ଲାପାଳ ସାନଗଦା, ସବୁଳ ତହସିଲଦାର ଧର୍ମଶାଳୀ, ସାନଗଦା, ଝିଲିଆ ଧର୍ମଶାଳୀ, କାଳିଜଂ ନଗର, ପ୍ରଖ୍ୟାତନାମା ଜିଲ୍ଲାପାଳ, ଯାଜପୁର ସବ୍ଡିଭାଜନ୍, ଯାଜପୁର ।

ମହୋଦୟ, ଆମ୍ଭ ମାଣତିରା ଗ୍ରା: ପ: ଅନ୍ତର୍ଗତ ଦଶମାଣିଆ ସୋଜାରେ ନୂତନ ଆଙ୍ଗନୱାଡ଼ି କେନ୍ଦ୍ରକୁ ଜାଗା ଦେବାକୁ ଜିଲ୍ଲାପାଳଙ୍କ ଠାରୁ ଗ୍ରା: ପ: ରୁ ଦାବୀ କରାଯାଇଛି । ଉକ୍ତ ଗ୍ରା: ପ: ସାଧାରଣ ସଭାରେ ସର୍ବସମ୍ମତି କ୍ରମେ ଗୃହୀତ ପ୍ରସ୍ତାବ ଅନୁଯାୟୀ ଏହି ସର୍ବେକ୍ଷଣ ପାଇଁ ପ୍ରସ୍ତାବିତ ଗୃହୀତ ଜାଗାମାନଙ୍କରେ ଅଙ୍ଗନୱାଡ଼ି କେନ୍ଦ୍ର ପାଇଁ ଜାଗା ଦେବାକୁ ଅନୁରୋଧ କରାଯାଉଛି । ଏହି ସର୍ବେକ୍ଷଣ ପାଇଁ ଆବଶ୍ୟକ ଯାବତୀୟ ସହଯୋଗ ଓ ସାଜସରଞ୍ଜାମ ଆପଣଙ୍କ ତରଫରୁ ଯୋଗାଇ ଦିଆଯିବ ।

ଆପଣଙ୍କର ବିଶ୍ୱସ୍ତ

Rasmita Patra
Sarpanch
Manatira G P

TRASLATED COPY "P-5"
ANNEXURE (69)

Respected
Tehsildar Danogodi, Community developement officer Danogodi,
IDCO officer Kalinga Nagar, Respected District collector, Jajapur

Sir,

We the residence under the limit of Manatira Gram Panchayat, Mouza Dasomonia had accepted to participate in the general meeting that was held on 30.12.23 in regards to the installation of new petrol pump the installation of which was opposed by us. We informed you and the other officials attaching annexure of the 3rd proposal's perfect copy of the general meeting. Please take some necessary action in this regard.

Yours faithfully
Rasmita Patra
Sarpanch Manatira GP

ANNEXURE I-5

(70)

ଗ୍ରାମ ପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ, ମାଣତିରା

ସା: ମାଣତିରା, ପୋ: ମାଣତିରା ଜି- ଯାଜପୁର, ପିନ୍- ୭୫୫୦୨୬

4/1/24

ପତ୍ର ନଂ...୦୮..... ତାରିଖ...୪/୧/୨୪.....

ତା.୩୦/୧୨/୨୩ ରିଖ ଗ୍ରା:ପ: ଅପିରହଣ ବୈଠକର ନକଲ ପ୍ରସ୍ତୁତକରି-
ଅବଗତ ନକାଲି ।

ପ୍ରସଙ୍ଗ - ମାଣତିରା ଗ୍ରା:ପ: କାର୍ଯ୍ୟାଳୟ, ସମ୍ବନ୍ଧରେ- ଦିଶା ଆଲୋଚିକା.

ଅଦ୍ୟ ତା୩୦/୧୨/୨୦୨୩ ରିଖ ଦିଶା ଆଲୋଚିକା ସମ୍ବନ୍ଧରେ ମାଣତିରା ଗ୍ରା:ପ: ଅପିରହଣ ବୈଠକ ଗ୍ରା:ପ: ସରପଞ୍ଚଙ୍କ ଶ୍ରୀମତୀ ରଶ୍ମିରେଖା ସାହୁଙ୍କ ସଭା- ତାଙ୍କଦ୍ୱାରେ ଅନୁଷ୍ଠିତ ହୋଇ ଗ୍ରା:ପ:ର ନିମ୍ନ ପ୍ରସ୍ତୁତା ଗ୍ରହଣ କରାଗଲା ।

ସ୍ୱତ୍ୱ / ସ୍ୱତ୍ୱାଙ୍କ ପ୍ରାପ୍ତିର ।

ସ୍ୱତ୍ୱ / ସ୍ୱତ୍ୱାଙ୍କ Attendance Report ଓଡ଼ିଆ ସହିତ ସଂଲଗ୍ନ କରାଗଲା ।

× × × × × × × × ×

କାର୍ଯ୍ୟ ପ୍ରସ୍ତୁତ - ଅଦ୍ୟ ବୈଠକରେ କାର୍ଯ୍ୟ ଜଂ ନାଗର ଦ୍ୱାରା ଶିଳ୍ପାଞ୍ଚଳ, ଜାତୀୟ ତଥା ପ୍ରାନ୍ତୀୟ ସହିତ ଯୁଡ଼ିଆକା ସମସ୍ୟା ହଳରେ ଜାତୀୟ ଆଲୋଚନା କାହାଁଣାରୁ ନିମ୍ନ ପ୍ରସ୍ତୁତ ଗୁଡ଼ିକ ପ୍ରସ୍ତାବନାରୁ ପ୍ରସ୍ତାବ ଆଲୋଚିତ କାହାଁଣାରୁ ପ୍ରସ୍ତୁତ - ଜାତୀୟ କାହାଁଣା ।

(କ) ଉକ୍ତ ଜମ୍ବୁଦ୍ୱାର ୧ ଜାତୀୟ ଶିଳ୍ପାଞ୍ଚଳରୁ ଜାତୀୟ ସଡ଼କ ଯାଇଥିବାର ସଡ଼କ ଦୁଇପାଖ ଜଳାଶୟ ପୂର୍ଣ୍ଣ କାହାଁଣାରୁ ଜନସାଧାରଣ ଯାତ୍ରା ଯାତ୍ରା ଦୋକାନୀ ନୂତନ ଶିଳ୍ପାଞ୍ଚଳ ଜା ଜଳାଶୟ ଗୁଡ଼ିକ ପ୍ରସ୍ତୁତ ଗ୍ରାମାଞ୍ଚଳ ଜା ଜଳାଶୟ ଗୁଡ଼ିକ ପ୍ରସ୍ତୁତ ଦିଆଯାଇ ନାହିଁ ।

(ଖ) ଶୁଣିଶଙ୍କ ନିଲୁଚ୍ଛି ଝଡ଼ିଲୋଦ୍ୱାରା ଆଜଣ୍ଟିତ ଭେଟାଚି ଜାତୀୟ ଜଳାଶୟ ସଂପ୍ରସ୍ତୁତ ଜାହାରୁ ଯାଚା- ନଂ ୧୩୦,୧,୧,୮ ଓ ୨,୨,ପ୍ଲୁଟ- ନଂ ୭୨ ଓ (P) ୩୫୦ (P) ୩୫୨ (P) ୩୪୮ (P) ୩୫୦/୫୫୮୨୮ ମୋଟ ଓଡ଼ିଆ - ୪୦.୪୦ ଡି ଜାତୀୟ- ଦଶମାଳିଆ ଓଡ଼ିଆରେ ଜାତୀୟ ସଂପ୍ରସ୍ତୁତ ଜାହାଁଣାରୁ ଜାତୀୟ ଜାହାଁଣାରୁ ଯୁକ୍ତ ଜାଗାରୁ ଜାତୀୟ ଜଳାଶୟ ଜାତୀୟ ଜାତୀୟ ଜାତୀ

ANNEXURE "P-5"

(71)

ଗ୍ରାମ ପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ, ମାଣତିରା

ପା: ମାଣତିରା, ପୋ: ମାଣତିରା ଜି- ଯାଜପୁର, ପିନ୍- ୭୫୫୦୨୬

ପତ୍ର ନଂ.....୦୨..... ତାରିଖ..୪/୧/୨୪.....

(ଗ) ଦଶମାଣିଆ ଗୌଡାର ଦାମ୍ପାଦାମ୍ପୁ ୨ ଗୋଟି ଜେଏସ୍‌ବି ଅଛି ।
ଏଥରୁ ଦଶମାଣିଆ ଗୌଡାରେ ଯୋଡା, ଯୁଡ଼ିଁ ତଉଁରିଆ ଦାମ୍ପାଦାମ୍ପୁ
ଦଶମାଣିଆ ସ୍କୁଲ ଦୂଷ୍ୟସ୍କୁଲେ ଦଶମାଣିଆ ଗାଡ଼ୁ ଆସି ଥଉଁଛି, ସେଇଁ ସ୍ଥାନିକ
୩୦ ରୁ ୩୦ ଜଣ ଲୋକଙ୍କର ଜଳସଂସ୍ପର୍ଶ ହୁଅନ୍ତି । ଏଙ୍କୁ ଯାହିର ଜର୍ଦ୍ଦାଜଳ -
ଏଥରେ ଯୋଡ଼, ଯୁଡ଼ିଁ ତ ତଉଁରିଆ ଗୋଟି ନାଳକୁ ଜାଣି ପ୍ରଯୋଗ କରେ ।
ଏଥରେ ଯୋଡା, ଯୁଡ଼ିଁ ତ ଦଉଁରିଆରେ ଗିଡ଼ିକାଠ ବସୁଥିବା ଜାମ୍ପୁ ଗୋଟିଏ
ଜିଲ୍ଲା ଥାନାଟ୍ଟାନା ନାମାଣି ଅଟେ ଟ୍ରାଲିଂଙ୍କ ଜଳଜସ୍ପା ନଥିବାରୁ ସ୍କୁଲଜିଲ୍ଲାମାନେ
ବହୁ ଅସୁବିଧାର ସମ୍ମୁଖୀନ ହେଉ ଥଇଁ ଜାଡ଼ୁ ଆସି ଭଜାଝିଥାଏନଙ୍କୁ ବହୁ
ସମସ୍ୟା ହୋଇ ଦେଇଥାଏ ଜଣାଯାଏ । ଟ୍ରାଲିଂଙ୍କ ଜଳଜସ୍ପା ନଥିବାରୁ ଦଶମାଣିଆ
ଗୌଡାର ଜଣେ ଗ୍ରାମ୍ଭ ଜାହାଜାଳର ଗ୍ଲାଉ, ଗ୍ଲାଉଁ ସମୟ ହାଜୁ ଆହୋଇ
ଦଶମାଣିଆ ସ୍କୁଲଙ୍କ ଅଧୋନୁନ ଜାତିଙ୍କୁ ଥାସ୍ରଗୁଡ଼ିଏ, ଏଥରେ ଯୋଡ଼,
ଯୁଡ଼ିଁ ତ ଦଉଁରିଆରେ ନାଜ ଜଳଜସ୍ପାଟିକୁ ପ୍ରତିସ୍ଥାପନ କରାଯାଏ
ହୋଇଥିଲେ ତ ଅଧ୍ୟେ ଏଙ୍କ ଗାଡ଼ିମାନଙ୍କର ଗାଲାଗାଲ ଲୋଗୁଁ ଛାତ୍ର ଛାତ୍ରୀମାନେ
ଜଳଜସ୍ପାରେ ଜଳ ପିଇବା ସମୟରେ ମାଜଜିଜା ଜାଡ଼ି ଜାଏ ହଇଜ ।
ଏଥିପାଇଁ ଏ ଦିଗରେ ଜଡ଼ଜୋଡ଼ ଗ୍ରହଣ କରିବା ପାଇଁ ଗ୍ରା: ପ: ସଂଜୁକ୍ତ ଏ
ଗ୍ରା: ବ: ର ସା: ସା: ଅଧିକାରୀଙ୍କୁ ଅନୁରୋଧ କରୁଛୁ ।

ତାରିଖ ୪/୧/୨୪

Rasmita Pattea
Sarpanch
Manatira G P

ଏହାର ନକଲ ଅନୁଲିପି ଜାହାଜାଳର ଏଏ, ଜାନଗଦୀ, ସଣ୍ଡୁକ ଜିଲ୍ଲାପାଳ ଅଧିକାରୀ, ଦଶମାଣିଆ
ଅଧିକାରୀ, ଗଲିଜ ନାଗର, ଜିଲ୍ଲାପାଳ ଗାଡ଼ୁର ସରପାଜିପୁଲ୍ ଅଜଳତି ଓ
ଯୋଜନାକାରୀ ଜାଳିଯାଗୁଡ଼ାକୁ ସଦୟକୁ ଅନୁରୋଧ କରାଗଲା ।

Rasmita Pattea
Sarpanch
Manatira G P

TRANSLATE COPY P-5.
ANNEXURE (72)

dated–4/1/24

dated 30/12/23 Grampanchayat 3d perfect copy of the proposed General meeting

Place–Monitara Grampanchayat–karyalay time–10 am dated–30/12/2023 time–10 am Monitara Grampanchayat

The General meeting was held under the chairmanship of Grampanchayat sarpanch– Srimati rashmita patra and accepted the siad proposal.

Signature of Civilized/Literate people Attendance report of civilised and literate people

3rd Proposal– The above general meeting was conducted after submitting list of problems like rapid industrialization construction in the area, air water pollution, and none availability of traffic control in the area of kalinga nagar.

(A) A green belt zone should be created within 1 km radius of public settlement. The Gram panchayat authority must confirmed that neither they should permit nor there should be any industrial construction project done and any development of commercial business near the residential area in future.

It is a rummer coming from the General meeting that the plot alloted by the IDCO having khata No–130,1,1,93 P, Plot No–227 (P) 350(P) 35P (P) 349 (P)

TRANSLATED COPY "P-5"
ANNEXURE
(73)

350/929, taol area–40 Decimal to the Jyoti refiling station in th area of Dasmonia Mouza would not be used for any construction purpose rather would be used for plantation of trees. Which is not true.

There are two petrol pumps already exist in the dasmonia Mouza. There is a dasmonia school and a locality called patza shahi are simated near the abov dasmonia Mouza having khata and plot belongs to dasmonia. There are near about 70 to 80 families are living in same patra shahi locality

During the rainy season the rain water drains through this patra shahi. Since there is no proper traffic control facility available in the same area if any refilling station or construction of industrial facilities is done then the same will create a lot of problem to the residence of Dasmonia Patrashahi and the students belongs to the other localities, those are going to Dasmonia school through this dasmonia Main Road for their study purpose. If the refiling station is built in that area then the main road of ther Dasmonia locality becomes very busy due to heavy vehicle that may leads no famal to the residence and the students in near future. Who will take the responsibility of such fatals..? and there is no guarantee that the fatal due to such installation wont happen in near future.

We informed the same to Gram panchayat and other officials to look after the matter and asked to take necessary action against the installation or constraction of such type of project.

At the end we thank full to the Chairmanship of Grampanchayat

We have in formed and send the copy of this general meeting to the Tehshildar of Dangodia, B.D.O of Dangodia, IDCO officials Kalinga nagar and the District collector of Jajpur.

ANNEXURE "P-5" (74)

Member Attendance Report

Gram Panchayat MANTIRA

Date Of Meeting : 30-12-2023

Time Of Meeting : 10:00 AM

Venue : GP OFFICE

Sl no.	Member Name	Member Designation	Signature
1	RASMITA PATRA	SARAPANCH	Rasmita Patra
2	JAYANTI MALIK (P.S) member	SAMITI MEMBER	Jayanti Malik
3	DIPESH GHADAI	NAIBA SARAPANCH	Dipesh Ku Ghadai
4	MUKESH BEHERA	WARD MEMBER 10	Mukesh Behera
5	JAYANTI SAMAL	WARD MEMBER 11	Jayanti Samal
6	PARBATI JENA	WARD MEMBER 13	[illegible]
7	RAJKISHOR JENA	WARD MEMBER 14	— — — —
8	UGRASENA BARIK	WARD MEMBER 15	[illegible]
9	GITA MALIK	WARD MEMBER 16	[illegible]
10	PROMAD PATRA	WARD MEMBER 2	Pramod Kumar Patra
11	DINABANDHU BEHERA	WARD MEMBER 3	[illegible]
12 ✓	KAMINI BEHERA	WARD MEMBER 4	[illegible]
13	REKHA RANI NATH	WARD MEMBER 5	[illegible]
14	JAGATANANDA	WARD MEMBER 6	— — — — — —
15	NALINI SAHOO	WARD MEMBER 7	Nalini Sahoo
16	JANMEJAYA DALAI	WARD MEMBER 8	Janmejaya Dalai
17	CHAMPA MUNDA	WARD MEMBER 9	[illegible]

Rasmita Patra
Sarapanch
Manatira G.P

ANNEXURE "P-5"

(75)

ଶ୍ରୀ ଶ୍ରୀ ଜଗନ୍ନାଥ
ଶ୍ରୀ ଶ୍ରୀ ବଳଭଦ୍ର
ଶ୍ରୀ ଶ୍ରୀ ସୁଭଦ୍ରା
ଶ୍ରୀ ଶ୍ରୀ ସୁଦର୍ଶନ
ଶ୍ରୀ ଶ୍ରୀ ଲକ୍ଷ୍ମୀ
ଶ୍ରୀ ଶ୍ରୀ ସରସ୍ୱତୀ

ଶ୍ରୀମତୀ କୃଷ୍ଣା ପ୍ରଧାନ
Kri Shna Pradhan.

ସୋନାଲି ପ୍ରଧାନ

ଅଖିଳା ପ୍ରଧାନ

Sonali Pradhan
Akhila Pradhan.

Radhika pradhan

ରାଧିକା ପ୍ରଧାନ

Aman Pradhan

Bidyadhare patra

ବିଦ୍ୟାଧର ପାତ୍ର

ଜଗତ୍ପୁର ପାଟଣା

ଶ୍ରୀ-ଶ୍ରୀ-୫ ନମ୍ବର ପାଟି

ଶ୍ରୀ ଜଗନ୍ନାଥ ସ୍କୁଲ

ବିଜୟା ପାତ୍ର

Bijaya Patra

Tapan kr Poera

Jitendra Behera

ANNEXURE "P-5"

(76)

ykeel pradhan

Raghabi ic Pradhan

Dipu Pradhan

RATKUMAR

Jaya Nayak

Ranjan Naik

Bikresh Nayak

Manoj Nayak

Abhi. Pradhan

Sobha pradhan

Ramu Pradhan

Gopi Pradhan

Suraj Pradhan

ANNEX – P-5"

(77)

ମାନନୀୟ,

DATE: 28-02-2

RefNo: Feb/01

ଶ୍ରୀଯୁକ୍ତ ତହସିଲଦାର , ଦାନଗଦି ତହସିଲ,

ଦାନଗଦି, ଯାଜପୁର

ବିଷୟ : ପ୍ରସ୍ତାବିତ ଦସମାନୀଆ ଓ ବରପାଳ ନିକଟରେ idko ପକ୍ଷରୁ "ଜ୍ୟୋତି ଫିଲିଙ୍ଗ ଷ୍ଟେସନ" କୁ ଚଞ୍ଚକତା କରି ଆବଂଟିତ କରାଯାଥିବା A0.40 dec (plot No 227(p), 350(p),351(p),349(p),350/929) ଜାଗାରେ ପ୍ରକଳ୍ପ କୁ ସମ୍ପୂର୍ଣ ବିରୋଧ

ମହାଶୟ,

ନିବେଦନ ର ଅଭିପ୍ରାୟ ଏହିକିଯେ , ଆମ୍ଭେ ବଡସୁଜି ନାଳ ସୁରକ୍ଷା ପରିଷଦ ଓ ବରିଷ୍ଠ ନାଗରିକ ମଂଚ ପ୍ରସ୍ତାବିତ ପ୍ରକଳ୍ପ କୁ ନିମ୍ନ କାରଣ ଲାଗି ବିରୋଧ କରୁଅଛୁ

୧ - ବଡସୁଜି ନାଳ ଏକ ଚିର ସ୍ରୋତା ଜଳ ଉଚ୍ଚ ହୋଇଥିବାରୁ ଏ ଅଂଚଳ ଓ ଜୈବ ବିବିଧାତା ଲାଗି ଏହା ବହୁ ଗୁରୁତ୍ୱ ବହନ କରୁଅଛି

୨ - ପ୍ରସ୍ତାବିତ plot No 227(p), 350(p),351(p),349(p),350/929 ଟି ନାଳ ର ଜଳ ଅବବାହିକା ଅଂଚଳ ଅନ୍ତର୍ଭୁକ୍ତ , ଉକ୍ତ ଅଞ୍ଚଳଟି ଗୋସମ୍ପଦ ଓ ତୃଣଭୋଜୀ ପଶୁ ମାନଙ୍କର ତୃଷା ନିବାରଣ ଓ ତୃଣ ଚରଣ ଲାଗି ବହୁ ଦିନରୁ ବ୍ୟବହାର ହୋଇ ଆସୁଛି

୩ - ନାଳ ଅବବାହିକା କୁ ବୃକ୍ଷ ରୋପଣ ଲାଗି ସଂରକ୍ଷିତ ରଖିବା ଉଦ୍ୟେଶ୍ୟରେ ମାଣତିରା ପଂଚାୟତ ସମିତି ତରଫ ରୁ ଏକ ପ୍ରସ୍ତାବ ସର୍ବ ସମ୍ମତି କ୍ରମେ ପାରିତ କରାଯାଇ ଅଛି , ଯଦି MSME ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ଲାଗି ଜ୍ୟୋତି ଫିଲିଙ୍ଗ ଷ୍ଟେସନ କୁ ଅନୁମତି ପ୍ରଦାନ କରାଯାଏ ତେବେ ଏହା ପଂଚାୟତ ସମିତି ନିଷ୍ପତି ର ବିରୋଧାଚରଣ ହେବ

୪ - ବଢୁଥିବା ଟ୍ରାଫିକ ସମସ୍ୟା ଆମ ଅଂଚଳରେ ଦୁର୍ଘଟଣା ର ପ୍ରମୁଖ କାରଣ ଉକ୍ତ ଜାଗାଟି ଏପରି ଏକ ସ୍ଥାନରେ ଅଛି ଯୋଉଠି ପୂର୍ବରୁ ବହୁବାର ଦୁର୍ଘଟଣା ଘଟି ପ୍ରାଣ ହାନି ହୋଇ ସାରିଛି ସେଥିଲାଗି ପ୍ରଶାସନ ଉକ୍ତ ସ୍ଥାନରେ ବହୁ ଗତି ହ୍ରସକ ନିର୍ମାଣ ସହିତ ଉକ୍ତ ଅଂଚଳକୁ ଦୁର୍ଘଟଣା ସମ୍ବେଦନ ପ୍ରବଣ ଅଂଚଳ ଘୋଷଣା କରିଅଛି | ଏହି ପରି ଏକ ସମ୍ବେଦନ ସ୍ଥାନରେ ପୁଣି ଏକ ପେଟ୍ରୋଲ ପୁଂପ କୁ ଆମେ ସଚେତନ ନାଗରିକ ମଂଚ ଘୋର ବିରୋଧ କରୁଅଛୁ ଯଦି ଆଗାମୀ ଦିନରେ କୌଣସି ଦୁର୍ଘଟଣା ଘଟେ ସେଥିଲାଗି ତହସିଲ ପ୍ରଶାସନ ସମ୍ପୂର୍ଣ ଦାୟୀ ରହିବେ

୫ - IDCO ଆଜି ଯାଏ ଅଂଚଳ ର ପରିବେଶ ସନ୍ତୁଳନ ଦିଗରେ କୌଣସି ପଦକ୍ଷେପ ନେଇନାହିଁ , ଗ୍ରାମ ଚତୁପାଶ୍ୱ ରେ ସବୁଜ ବଳୟ ସୃଷ୍ଟି , ଭୂତଳ ଜଳ ର ସଂରକ୍ଷଣ , ପ୍ରାକୃତିକ ଜଳ ଉତ୍ସ ସଂରକ୍ଷଣ ଓ ପୁନରୁଦ୍ଧାର ଦିଗରେ କୌଣସି

Received TAHASILDAR DADI

Secretary

Annexure "P-5"

78

Date28/02/2024
Mr Teshildar, Dangadi Tehsil,
RefNo Feb/01
Dangadi, Jaipur

Subject: Proposed "Light Filling Station " by IDCO near Dasminia and Barpal
Substantial opposition to the project in the area of A0.40 dec (plot)

Sir ,

The intention of the petitioner is that we are proposed to be the counsel of senior citizens
We oppose the project for the following reasons.

1- Badsuni Nala is a perennial stream that carries a lot of water for this area and biodervisity
-See Plot No 227(p), 350(p), 349 (p), 350/229 6 Including Khacharvin Cha, the said area is the thirst quencher and grass footing for cattle and herbivorous animals, it has been used for a long time.
1-A proposal has been unanimously passed by Mantira Retreat committee to reserve mal Abdahika for tree plantation, if permission is given to Jyoti Pilis station for setting up of MSME industry, it is the decision of the retreat committee, there will be protests.
4. Increasing traffic problem is the major cause of incidents in our area . The place is in such a place that many accidents have already taken place and thus the administration has declared the place as high accident prone area along with construction of nine speed breakers in the place. As a conscious citizen we strongly oppose to one more petrol pump at such a sensitive location and the Tehsil administration will be fully responsible if any accident happens in the next few days.
3- 11) CO till date, has not taken any steps towards ecological balance of the area, creation of the village green belt, conservation of ground water, natural water high conservation and restoration.

ANNEX - "P-6" (79)

P.R.NO - 477
@ 14.05.2024

ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ଦାନଗଡି
OFFICE OF THE TAHASILDAR, DANAGADI

ଫୋନ୍ ନଂ - ୨୪୨୨୨୫୮ ଇ-ମେଲ୍ tdrdanagadi@gmail.com ପିନ୍ - ୭୫୫୦୨୨ (ଓଡିଶା)

Letter No. 1455 /Dt. 10/05/2024

The Additional District Magistrate, Jajpur

Sub:- WP(C) No.4179/2024 Smt. Rasmita Patra Vrs state others.

Ref:- Letter No.III-JA-03/2024/4518/dated 19.04.2024 of the ADM, Jajpur and WP(C) No.4179/2024.

Sir

Judicial With reference to the letter on the subject cited above, I am to inform you that on the verification of case record that following action has been taken on the grievance of the Smt. Rasmita Patra Sarapanch of Manatira G.P. as stated below:-

Smt. Rasmita Patra Sarapanch and villagers of Manatira were submitted a grievance petition to the District Office on date 04.01.2024 regarding issue o NOC for construction of MS/HSD retail outlet at Dasamania and same petition was forwarded to this office vide district office letter No..III-JA-03/2024/1738/dated 07.02.2024. As per letter No. III-JA-03/2024/994/dated 24.01.2024 of the Additional District Magistrate, Jajpur and III-JA-03/2024/1738/dated 07.02.2024 of Deputy Collector, Judicial, Jajpur Tahasildar. Danagadi was issued a public Notice to the Sarapanch and public of Manatira GP for hearing their grievance. The grievance hearing was conducted in the Tahasil office Danagadi on 28.02 2024 and reply and views has been submitted to the District Office vide letter No.767/dtd.29.02.2024.

Further, I am to inform you that Smt. Rasmita Patra has filed a court case bearing No. WP(C) No.4179/2024 in connection with her grievance which she submitted to the District Office. The above said grievance has already been disposed of by this office letter No.767/dtd.29.02.2024.

This is for your kind information and necessary action.

1. Public Notice
2. Letter No.767/dtd.29.02.2024

09/05/24

Yours faithfully

10/5/24

Tahasildar, Danagadi

TAHASILDAR, DANAGADI

SL. NO. 79 ..... 30.2.4

BEFORE THE NOTARY PUBLIC
AT BIDHANNAGAR
DIST.-NORTH 24 PARGANAS

IN THE COURT OF BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Suit /Appeal No./CWP _____ JURISDICTION of 2024.

In re: RASHMITA PATRA _____ Plaintiff /Appellants/ Petitioner/ Complainant

VERSUS

_____ Defendant/Respondent/ Accused

CENTRAL POLLUTION CONTROL BOARD (CPCB)

KNOW ALL to whom these present shall come that I/We RASHMITA PATRA W/O CHANDAN PATRA of MANATIRA ODISHA - 755026.

the above named RASHMITA PATRA. do hereby appoint

CHANDAN CHOUDHARY
ADVOCATE
F-2123/2023
Email: advchandan98@gmail.com
Contact: +91- 8777 42 64 60

PANTHU RAI
Advocate
F-1296/2016
Email- Panthu92@gmail.com
M. 9163800923

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

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(8)

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 1st october day of 1.10. 2024.

Accepted subject to the terms of fees.

Rasmita Patra
Sarapanch
Maratira G.P

Rasmita Patra
Sarapanch
Maratira G.P.

Advocate

Client

Client

Chandan Choudhary
Pantha Rai

received / read & Accepted
Chandan Choudhary
F-2123-23.

CHANDAN CHOUDHARY
ADVOCATE
F-2123/2023
Email: advchandan98@gmail.com
Contact: +91- 8777 42 64 60

S. CHAUDHURI
★NOTARY★
GOVT. OF INDIA
Regd. No.-6584/08
Bidhannagar Court
Dist.-North 24 Pgs.

04 DEC 2024

BIDHANNAGAR COURT 24 PGS. (N) GOVT. OF INDIA ★ SUDIP CHAUDHURI ★ NOTARY 6584/2008